

BEFORE THE SECURITIES AND EXCHANGE BOARD OF INDIA KAMLESH C. VARSHNEY, WHOLE TIME MEMBER EX-PARTE INTERIM ORDER CUM SHOW CAUSE NOTICE

UNDER SUB-SECTIONS (1), (4) AND (4A) OF SECTION 11, SUB-SECTION (1) AND (2) OF SECTION 11B AND SECTION 11D OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992 IN THE MATTER OF AVADHUT SATHE TRADING ACADEMY PRIVATE LIMITED

In respect of:

S. No.	Noticee	PAN
1	Avadhut Sathe Trading Academy Private Limited	AATCA1675K
2	Avadhut Dinkar Sathe	BCSPS7915K
3	Gouri Avadhut Sathe	BIUPS6942Q

(The entities mentioned above are individually known by their respective names or Noticee No. and collectively referred to as "Noticees")



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A. BACKGROUND

- 1. An examination conducted by the Securities and Exchange Board of India (hereinafter referred to as "SEBI") regarding activities of Avadhut Sathe Trading Academy Private Limited (hereinafter referred to as "ASTAPL") and Avadhut Sathe (hereinafter referred to as "AS") during FY 2023–24 revealed that ASTAPL/AS was publishing selective profitable trades of course participants/investors and claiming that his course participants/investors consistently earn through trading and that the trainers at ASTAPL/AS are experts in the stock market. However, the analysis by SEBI showed that all such trainers and course participants/investors of were in net losses and accordingly an Administrative Warning dated March 01, 2024 was issued to ASTAPL/AS, cautioning them against misrepresentation and selective disclosures.
- 2. Despite the issuance of warning, ASTAPL/AS continued to publish misleading videos. SEBI received a few complaints against ASTAPL/AS from complainants who had subscribed to various programs offered by ASTAPL/AS alleging that despite the extraordinary returns promised in the programs, many course participants/investors incurred substantial losses. The recording of the session, along with other relevant documents, provided to SEBI were examined.
- 3. Preliminary examination in the matter indicated that ASTAPL/AS was engaged in providing unregistered investment advisory and research analyst services under the guise of stock market education while using live market trading data during sessions. It was further observed that the ASTAPL/AS had collected substantial amounts of fees from unsuspecting investors. In addition, ASTAPL/AS was found to be disseminating misleading information and advertisements through social media platforms, aimed at inducing investors by portraying unrealistic returns from stock market activities.

B. APPOINTMENT OF INVESTIGATING AUTHORITY

4. SEBI appointed an Investigating Authority on July 24, 2025, under Section 11C of the SEBI Act, 1992 to carry out detailed investigation in the matter for the period



of July 01, 2017 to October 09, 2025 (hereinafter referred to as "Investigation" Period") involving abovementioned Noticees.

5. A Miscellaneous Application No. 1139 of 2025 dated August 18, 2025 was filed before the Ld. Special Court and vide order dated August 18, 2025, the Ld. Special Court authorized the Investigating Authority to conduct search and seizure at premises of the following entities (who are also Noticees in this order):

Table 1 Entities at whose premises search and seizure was conducted by SEBI

Sr.	Entity Name	PAN
no.		
1.	Avadhut Sathe Trading Academy Pvt	AATCA1675K
	Ltd	
2.	Avadhut Dinkar Sathe	BCSPS7915K
3.	Gouri Avadhut Sathe	BIUPS6942Q

- 6. The search operation was subsequently conducted between August 20–21, 2025 and evidences were collected from premises of the above Noticees. Pursuant to the completion of Search and Seizure operations, SEBI received further complaints which, inter alia, alleged that ASTAPL/AS selectively showcased only profitable trades, thereby misleading course participants/investors regarding actual trading performance. It was alleged that ASTAPL/AS conducted integrated live market trading sessions within its educational programs, during which direct trade recommendations were given to course participants/investors wherein AS also shared his own live trading positions. It was also alleged that the quality of teaching was not as effective as represented or marketed and staff members of ASTAPL/AS solicited individuals to take loans in order to pay the course fees.
- 7. The scope of Investigation was to ascertain whether ASTAPL/AS was undertaking unregistered Investment Advisory/Research Analyst activities and whether there was any violation of the provisions of the Securities and Exchange Board of India Act, 1992 (hereinafter referred to as "SEBI Act"), Securities and Exchange Board of India Act (Investment Advisers) Regulations, 2013 (hereinafter referred to as the "IA Regulations"), Securities and Exchange Board of India Act (Research

Order in the matter of Avadhut Sathe Trading Academy Private Limited Page 4 of 125



Analysts) Regulations, 2014 (hereinafter referred to as the "RA Regulations") and Securities and Exchange Board of India Act (Prohibition of Fraudulent and Unfair Trade Practices Relating to Securities Market) Regulations, 2003 (hereinafter referred to as the "PFUTP Regulations") or any other rules and regulations framed by the SEBI.

C. BRIEF DESCRIPTION OF NOTICEES

- 8. As per the information available on Ministry of Corporate Affairs (hereinafter referred to as "MCA") website, AS and Gouri Avadhut Sathe (hereinafter referred to as "GS") are the directors of ASTAPL since incorporation on January 13, 2020. Avadhut Dinkar Sathe is also the proprietor of Avadhut Sathe Training Academy, the proprietorship firm in whose name the activities were carried out prior to incorporation of ASTAPL/AS.
- 9. As per data pertaining to registered intermediaries of SEBI, Avadhut Sathe Trading Academy, Avadhut Sathe Trading Academy Private Limited, AS and GS are not registered with SEBI as an Investment Advisor or Research Analyst or in any other capacity. However, GS, spouse of AS, is an Authorised Person of Stock broker – ABC Limited.¹ since December 11, 2015.

Table 2

Details of Training Academy

SI.	Name	Date of	Туре	Director/Proprietor
No.		Establishment/		Name
		Incorporation		
1	Avadhut Sathe	01/07/2017	Proprietorship	Avadhut Dinkar
	Trading Academy			Sathe
2	Avadhut Sathe	13/01/2020	Company	Avadhut Dinkar
	Trading Academy			Sathe and Gouri
	Private Limited			Avadhut Sathe

¹ Note: The actual name of the stock-broker is not used in this order as the stock-broker is not a Noticee in the instant proceedings at this stage. ABC Limited is a disguised name for reference purpose and actual name would be supplied to Noticees during inspection and to Hon'ble Securities Appellate Tribunal and Courts, during court proceedings.

Order in the matter of Avadhut Sathe Trading Academy Private Limited Page



D. SUBMISSIONS OF COMPLAINANTS

- 10. From perusal of various complaints received by SEBI (both, prior to search and seizure operations and afterwards), the following allegations are observed:
 - I. During the initial sessions, the trainer concluded with a specific stock pick and scheduled a follow-up session to showcase its performance. This controlled setup created an illusion of accuracy, misleading new course participants/investors into enrolling in subsequent programs offered by ASTAPL/AS.
 - II. ASTAPL/AS conducted integrated live market trading sessions within its educational programs, during which direct trade recommendations were given to course participants/investors. Further, AS also shared his own live trading positions and displayed mark-to-market (MTM) gains, influencing course participants/investors to follow similar trades.
 - III. ASTAPL/AS shared Trade signals and recommendations through WhatsApp groups, encouraging participants to take specific trades. In these paid WhatsApp groups, live trade advisory was disguised as chart study, further reinforcing misleading practices by ASTAPL/AS.
 - IV. ASTAPL/AS falsely claimed that their course participants/investors achieved extraordinary market returns, misleading prospective course participants/investors with exaggerated profitability claims. Further, a promotional video featuring a 12-year-old child falsely suggested that stock trading becomes effortless after training, manipulating perceptions to drive course enrolments. Thus, ASTAPL/AS was engaging in misrepresentation through testimonials and social media content.
 - V. ASTAPL/AS required course participants/investors to record their trades on its website, raising concerns over the potential misuse of course participants/investors' trading data.
 - VI. ASTAPL/AS selectively showcased only profitable trades, thereby misleading course participants/investors regarding actual trading performance. It was also alleged that the quality of teaching was not as effective as represented or marketed and staff members of ASTAPL/AS solicited individuals to take loans in order to pay the course fees.



E. RELEVANT FACTS/EVIDENCES COLLECTED

11. From perusal of the website of ASTAPL/AS (www.avadhutsathe.com), the details of courses offered by ASTAPL/AS were found and the same are provided below:

Table 3

Details of courses offered by ASTAPL/AS

Sr.	Type of Course	Name of Course	Fees*
No.			
1.	Introductory Sessions	Eye Opener Webinar/	INR 500
		Seminar & Market Orientation	
2.	Flagship Program	GEO (Get Edge Over Others):	INR 72,000
		SMM (Secrets of Market	
		Millionaires)	
		2. PAPA (Pay Attention to	
		Price Action)	
		3. FOME (Futures Options	
		Made Easy)	
		4. GUE (Get Ultimate Edge)	
3.	Advanced Programs	GEO Panoramic	INR 6,000
4.	Advanced Programs	GEO Plus	INR 1,70,000
5.	Special Program	Mentorship	INR 6,75,000
6.	Guided Journey Program	Aarambh	INR 18,000
7.	Guided Journey Program	Samanvay	INR 90,000

^{*}Course fee excluding GST, as submitted by Noticees

E.1. Analysis of stock advice/recommendation provided by ASTAPL/AS during sessions

- 12. Video recordings of various courses were seized by SEBI during the search and seizure operations and following courses were analysed on sample basis:
 - I. GEO
 - II. GEO Panoramic
 - III. GEO Plus
 - IV. Eye Opener



- V. Aarambh
- VI. Gurukul Samanvay
- 13. Upon perusal of the video recordings of various sessions conducted by ASTAPL/AS for course participants/investors enrolled in paid courses, it is observed that Noticees were providing stock analysis and stock recommendations during the sessions on particular stocks and indicating their expected directional movement, stop-loss, and target. Further, Noticees frequently used live market data during the sessions and engaged in live trading demonstrations, thereby effectively providing stock advice and recommendations to course participants/investors. Some illustrations of video recordings in which the stock advice and recommendations were being provided are illustrated hereinafter.
- 14. Transcript of some sessions conducted for course participants/investors enrolled in various courses showing analysis of live as well as past price volume chart of various scrips is provided hereinafter.

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Table 4

Transcript of live session conducted on April 28, 2025 for batch named "ASTA:

GEO - SMM"



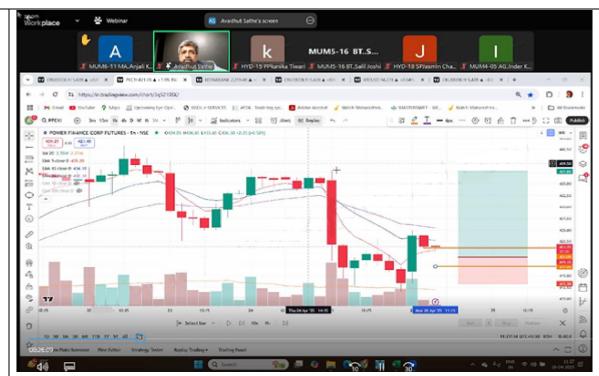


00:19:30

00:20:34

00:23:34

00:24:04



(Live price volume chart of Power Finance Corporation Ltd.)

AS:..Aaj subaj subah jab aaya na to maine buy kiya **ye candle ke neeche mera stop loss 410**...Pehla target obviously ye rahega (indicating on screen a level of 421.05)...agar iske upar breaksout karega toh I may add to my position...currently itna stop loss hai (all indicating on screen).

AS:... agar iske upar jayega.. daily ke hisab se agar ye ye todega na ye pehla target hai, ye candle ka high pehla target hai 437. Agar iske bhi upar jayega toh.... bada target hai yaha, 520 bhi nahin, inverted head and shoulder ka target hai. This will be an inverted head and shoulder breakout so target would be this (indicating 527.35).

*EMA - Exponential Moving Average



01:45:26

_

01:45:59



(Live price volume chart of Power Finance Corporation Ltd.)

AS: Volume dekha?

Participant: Yes, Sir, Bahut jyada hai.

AS: <u>5.5 lakh ka buying hua hai future mai</u>. Kon hai re. <u>5.5 lakh ka buying ho hai ek</u> hi candle mei.

Participant - Sir, hum sab ne le liya. Me ne to sunte hi initiate kar diya tha.

Analysis

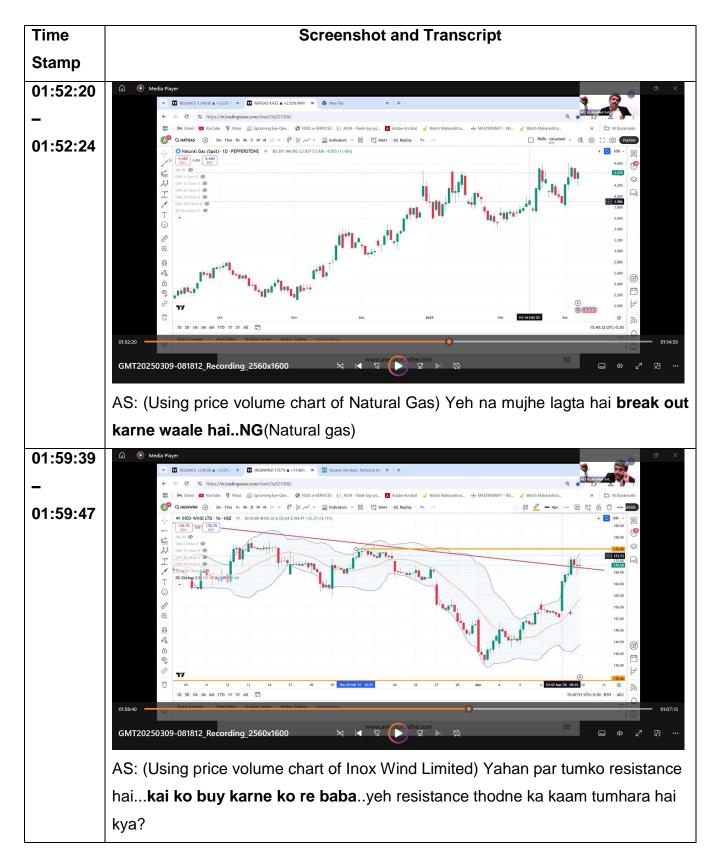
It is observed that the trainer repeatedly provides precise stop-loss levels and targets for specific securities during live market hours and even displays MTM (Mark-to-Market) gains to participants to make them believe in the effectiveness of the trading strategies. At one place he also mentioned "humare live acha hai" indicates that his recommendations are for everyone. Further, in one instance (at 01:45:53 of the video), a participant said that he has taken a position in the security (i.e. Power Finance Corporation Ltd) during session based upon recommendation of the ASTAPL/AS.



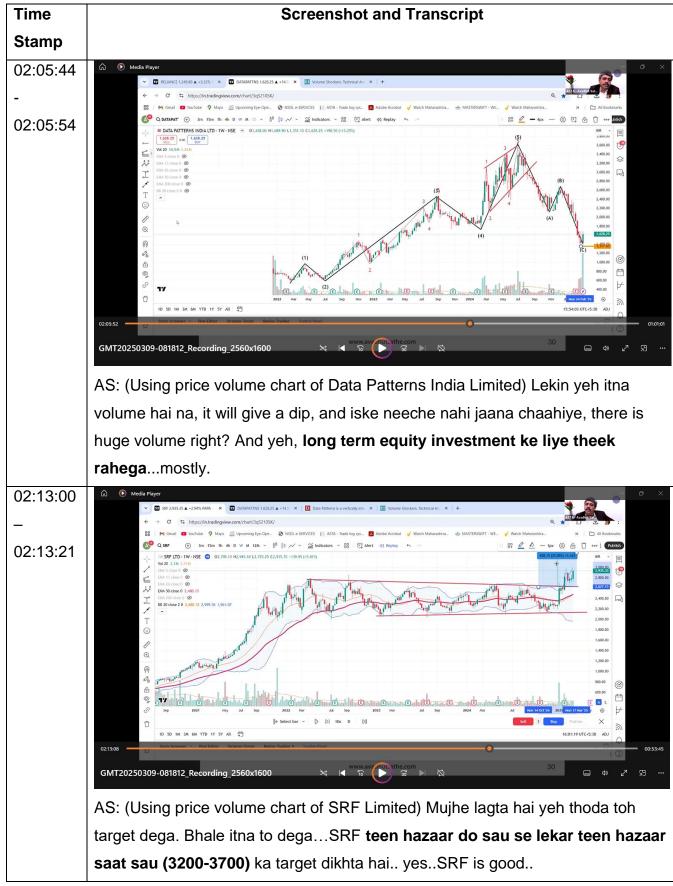
Table 5

Transcript of session conducted on March 09, 2025 for batch named "ASTA:

GEO - GUE"









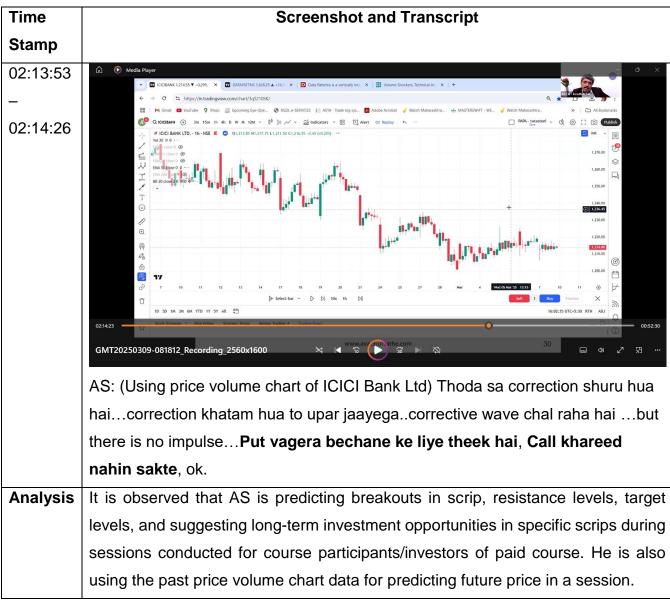




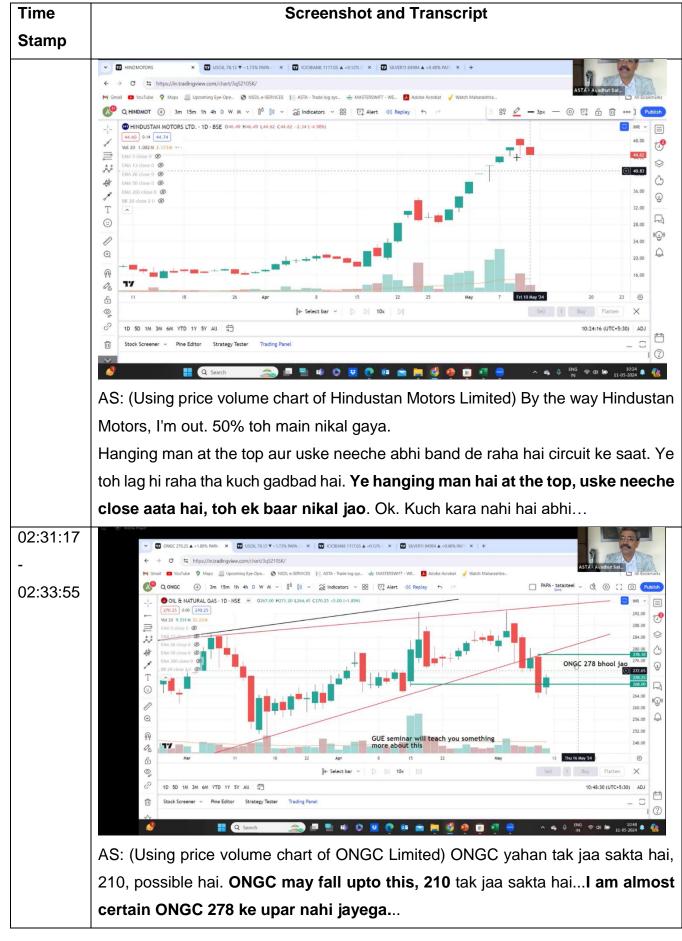
Table 6

Transcript of session conducted on May 11, 2024 for batch named "ASTA:

GEO - PAPA"







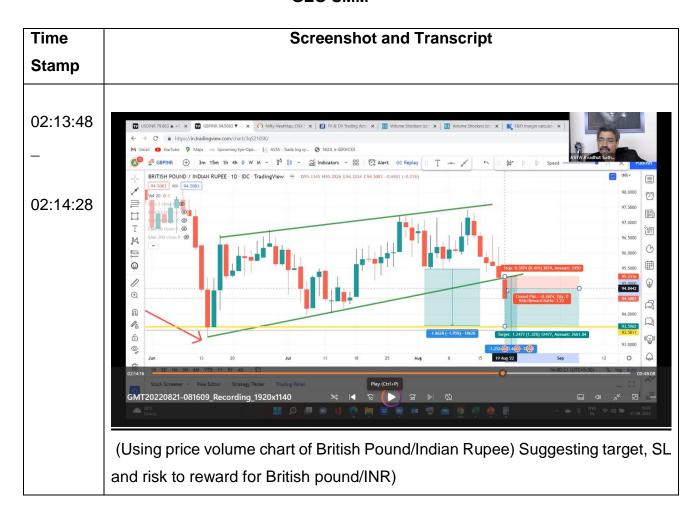


Time	Screenshot and Transcript	
Stamp		
	Agar jaata bhi hai na upar, toh phir lucky honge log. Yahan tak jaayega aur vahan	
	se vapas girega	
Analysis	It has been observed that AS is predicting bearish trends in the index,	
	recommending exit opportunity in scrip, and providing target and resistance levels	
	for scrip during session conducted for participants of paid course. He is predicting	
	future price and asking course participants/investors to see once a level is reached.	
	Though he is clarifying that he is only teaching but his courses are actually giving	
	advice on future price of specific securties.	

Table 7

Transcript of session conducted on August 21, 2022 for batch named "ASTA:

GEO SMM"





Time	Screenshot and Transcript	
Stamp		
	AS:yaha par entry lete hai stop loss kya rahega iske uparhamara risk to	
	reward hai 1.33, is it a good risk to reward, to hum kya kar sakte hai, thoda sa	
	bounce me entry mili toh, toh ye entry chalegi, 94.84 bas. Toh phir 94.84 ki	
	entry daal ke chhod dunga mila to thik hai nahin to nahin	
02:27:20	T WOCKPHARMA X T GEPINR 945083 X	
02.27.20	← → C	
02:28:02	© WOCKPH. ⊕ 3m 15m 1h 4h D W M ∨ 89 T	
02.20.02	Vol. 20 5.973M 200.973M	
	T 16/20 10 0 230.11	
	Good Plate: 20.00, Opt 1 (20.00) (Plate: 20.00)	
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	220.00	
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	Stock Screener - Pine Editor Strategy Tester Trading Pines GMT20220821-081609_Recording_1920x1140	
	● 30°C	
	WOCKPHARMA: X	
	M Gmail	
	WOCKHARDT 1D NSE TradingView = 0234.99 H267.35 L232.00 C263.00 +28.55 (+12.18%) C V E CP	
	Vol 20 5.9738 VOID Integral 1/15 (12.375) G3, Answer 100 20.00 Deb 5 (100 to 2 1.575) G3, Answer 100 20.00	
	* EM 26 close 0 210,11 T - self 50 a ge 60 270.00	
	Cap 9.56 (1915) 177, Annual 190	
	@ 220.00 F3	
	©6 ⊕	
	23 Jun 13 20 Jul 11 18 25 Aug 8 2 24 Mag 22 54p 4 4 1 1 18 25 Aug 8 2 24 Mag 22 54p 4 4 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
	Stock Screener → Pine Editor Strategy Tester Tracing Pinel GMT20220821-081609_Recording_1920x1140 □ □ □ □ □ □ □ □ □ □ □ □ □ □ □ □ □ □	
	△ 20°C (Sold)	
	(Suggesting Target, SL and risk to reward for Wockhardt Limited)	
	AS:(Using price volume chart of Wokhardt Limited) Toh ye pehla target aata	
	hai jo ki major resistance bhi hai. Toh risk-reward me nahin baithta hai bhai. Stop	
	loss kya aayega? Stop loss yaha aayega ye. Kyuki breakout yaha hua hai. So	
	1000 Kya dayoga: Otop 1000 yana dayoga yo. Kyaki bibakoat yana naa nai. Oo	



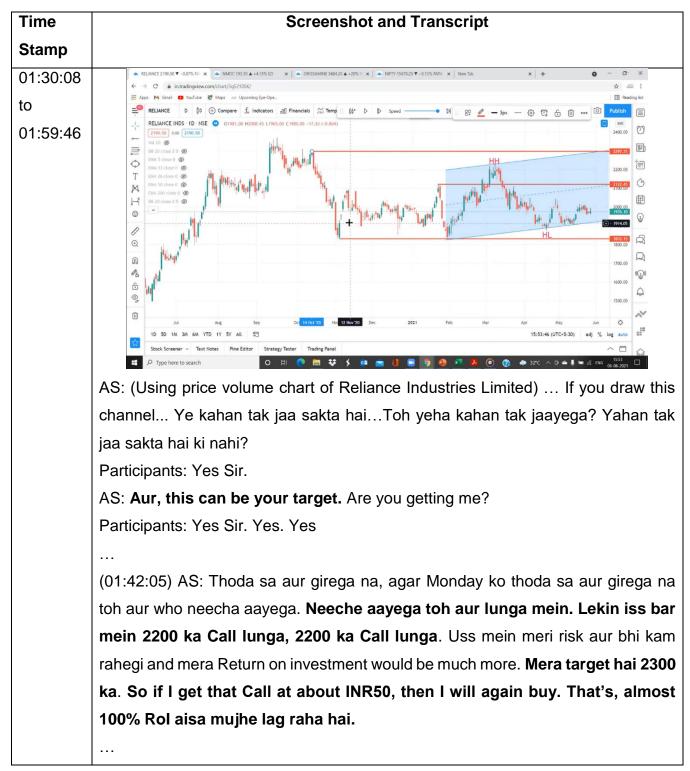
Time	Screenshot and Transcript	
Stamp		
	long position, suppose yaha pe leta hun toh ye mera Stop Loss, ye resistance,	
	aur ye target So just 1:1 ka risk to reward hai, agar mujhe entry niche milti	
	hai to thik hai otherwise chhod denge koi jarurat nahin hai lene ki, to 251 ki	
	entry mili to jarur buy karunga	
02:31:43 - 02:32:19	### OF TABLES A -7 ×	
02.32.19	Well 20 3,959M 819 690 120-30 EMA 25 close 0 120-30 EMA 25 close 0 130-38 EMA 25 close 1 1111, Monate 150.00 EMA 25 close 1 11111, Monate 150.00 EMA 25 close	
	(Suggesting target, SL and risk to reward for Vardhman Textiles) AS: (Using price volume chart of Wardhman Textiles Limited) ye target ho sakta hai INR400 Risk to reward mein baithega kya, ye hai risk ye hai reward, 3.18 mein baithta hai, you get a better entry its even better, ye iske neeche Stop	
	Loss. Ye breakout hua hai na, iske neeche Stop loss.	
Analysis	It is observed that AS is providing precise risk-to-reward ratios, stop-loss levels, resistance levels, and target levels for specific securities during session conducted for course participants/investors of paid course. Though he is talking about his position, it is structured to give stock specific advise using past price volume data. At some places he is also talking about action by all in a collective	
	sense.	



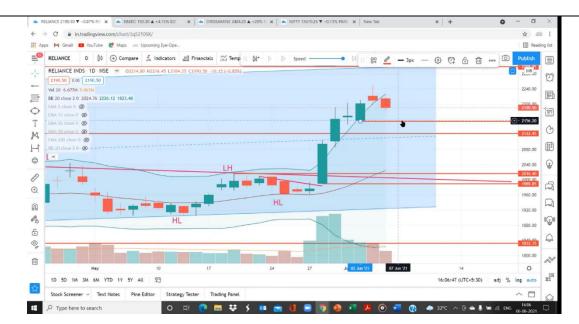
Table 8

Transcript of session conducted on June 06, 2021 for batch named "ASTA:

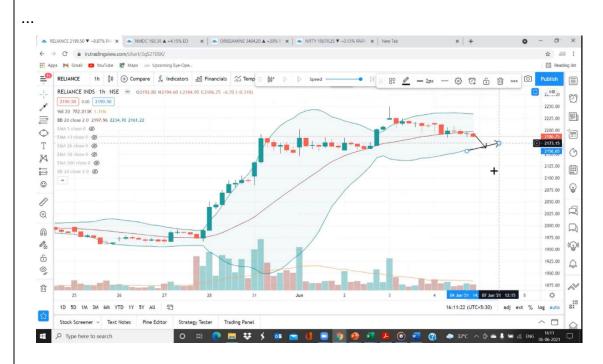
GEO - PAPA"







AS: (Using price volume chart of Reliance Industries Limited) Idhar mujhe entry mili na (*indicating at INR2156.20*), main vapas buy karunga. I am looking for this entry, taki mera reward bhi acha rahe. Yahan se mujhe lagta hai ki aagle hafte ye jaa sakta hai.

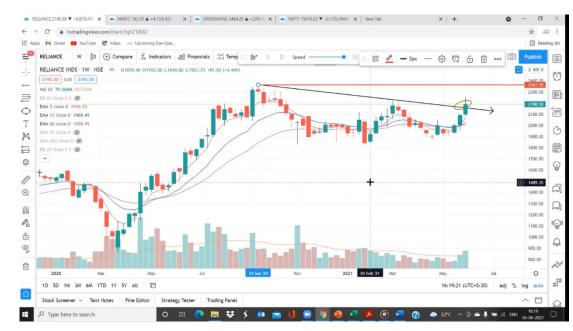


(01:47:27) AS: (On live price volume chart of Reliance Industries Limited) Ab main chahta hun ki mujhe entry mille 2152. Agar Monday ko yahan aayega na toh bar bar ke uttane vaala hun, if I get this level. Kyun? Ye idhar Swing aayega. Aur yahan pe BKP karta hai woh. Toh main buy karunga. Wahan pe buy karunga swing ke liye. BKP ke liye....



AS: What if it falls? Aur ye Bollinger band aise support leta hai, aur wahan se upar jaata hai bas. Yahan pe mujhe agar koi bhi bullish angle kabra mila. Bullish angle, morning star, jo bhi bullish candle milti hai. I will buy with a stop loss below that.

. . .



(01:55:50)

AS: (Using price volume chart of Reliance Industries Limited) Ab Target kaisa nikalenge? Pehla target toh yeh rahega, major resistance. Ye vala. (indicating at 2367) Ok?

Participants: Yes sir.

. . .

AS: Isne agar ye breakout kiya, ye level breakout kiya (indicating at 2220.15) then ye chota, itna target nahi aayega upar mein? Hai na?

Participants: Yes sir.

AS: So T2 will be like this. Hum ye target pakad sakte hai. So target can be 2,500. That is the next target, provided this resistance also breaks (indicating at 2,367). Theek hai?

Participants: Yes sir.

AS: Agar who breakout hota hai toh Flag Pole ka bhi target aayega. Alright. So that is how we can have targets. Target price? Pehle hum chota sa target hi lete hai, 2367.

Participant: 2367



AS: Stop Loss. Ab Stop Loss ye breakout hai ki nahi?

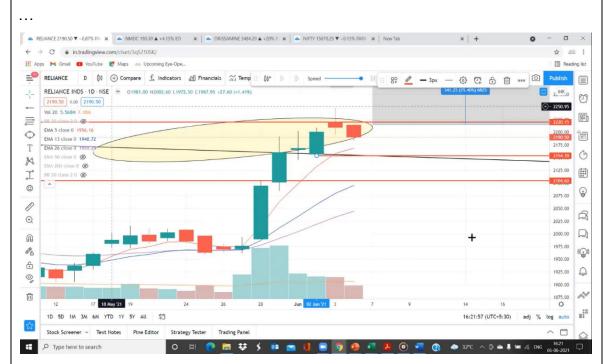
Participant: Yes, iss candle ka low.

AS: Iss candle ka low is Stop Loss but agar ye breakout hai toh hum daily pe bhi jaake thoda revise kar sakte hai kya Stop Loss ko dekhte hai.

AS: Can we keep a stop loss below this?

Participants: Yes Sir.

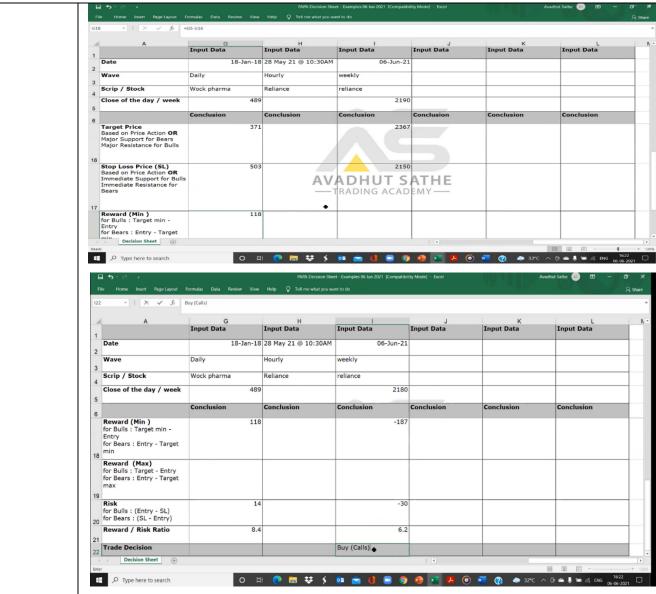
AS: 2145. Ya below this? Yeh bhi chalega. 2086. I think that is the low of that candle. Wahi low hai. Ok. **But ye bhi Stop Loss chalega**, iss candle ka high thoda hai na isne. **So 2104**.



AS: (Using price volume chart of Reliance Industries Limited) 2157. Ye bhi chalega. Who bhi chalega actually, that is a good observation. That is a very conservative Stop Loss by the way. But I think that is good. **2157 can be a good Stop Loss**. Yes. Agar conservative ho toh 2157 ya **(21)50 rak do**.

[Enters the recommendations in Excel Sheet]





AS: But trade decision would be Buy. Toh main karunga Calls. Ye tum seekhoge baad mein. So I will be looking to buy Calls, Call options. Ok, but this is a strong buy, you can even buy Equity and we will check what happens.

Analysis

It is observed that AS is providing trading setup, target level, return on invetment, stop-loss level, risk and reward in specific securities during session conducted for participants of paid course. Though he is telling what position he is taking but the way he is giving future prediction as to what will be the price on next trading day, he is giving stock specific advice using past price volume data. At some places he is also talking about himself and course participants/ investors collectively taking position/target.



Table 9

Transcript of session conducted on December 17, 2024 for the course "ASTA:

GEO Plus"





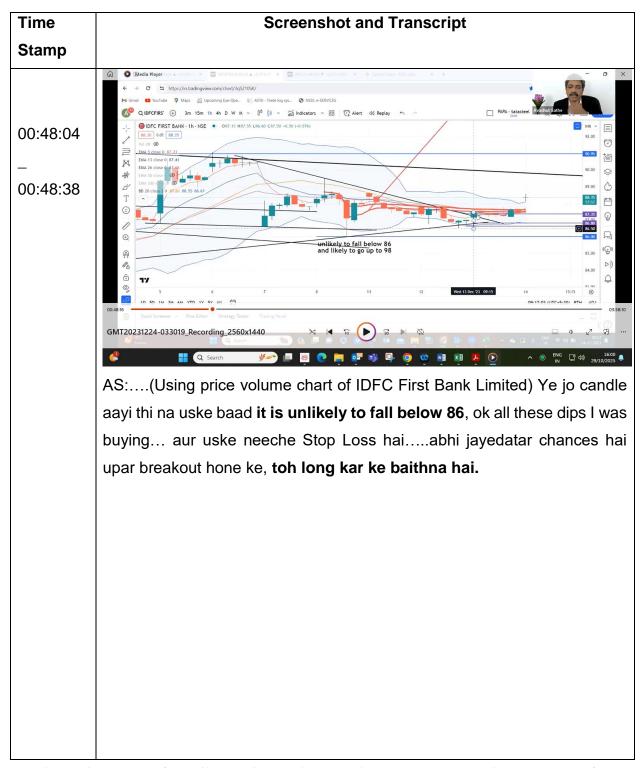
Analysis

It is observed that AS is providing stoploss level, target level and entry price in specific security during live session conducted for course participants/investors of paid course.

Table 10

Transcript of session conducted on December 14, 2023 for the course "ASTA:

GEO Plus"





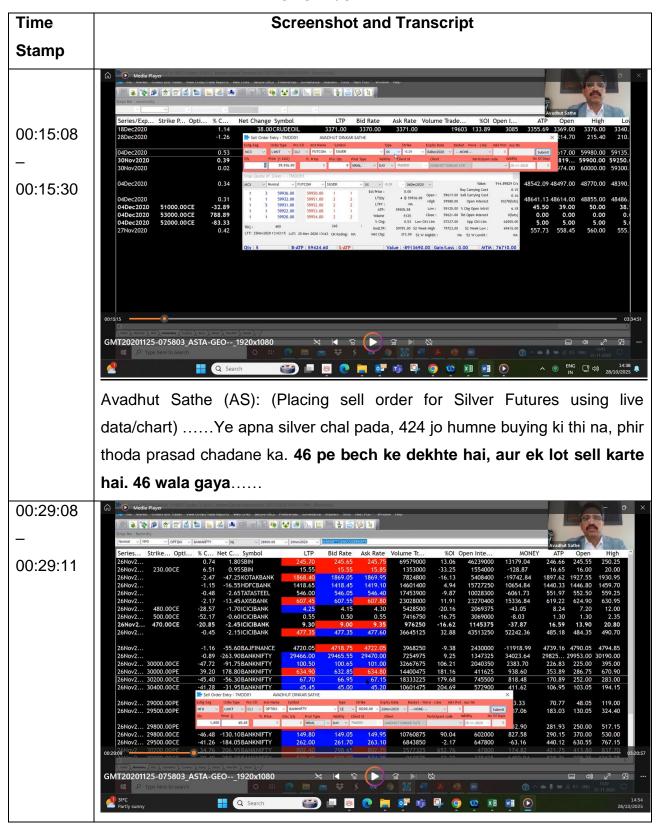
01:24:45 01:24:48 AS: (Placing Sell Order for GAIL Options using Live data/chart) 00:47:26 AS:...(Suggesting target for Nifty 50 using live data/chart) target kitna aayega lekin, 1.27 times dekhte hai hum kitna hota hai yaha se, ye yaha se yaha tak, phir ye.....wo 18 rupay tak hi jayega... 18-19 rupees ka target dikhta hai. **Analysis** It is observed that AS is providing expected directional movement, support level, stop-loss, and target in specific security during live session conducted for course participants/investors of paid course. At places he is giving advice to course participants/investors as to what to do.



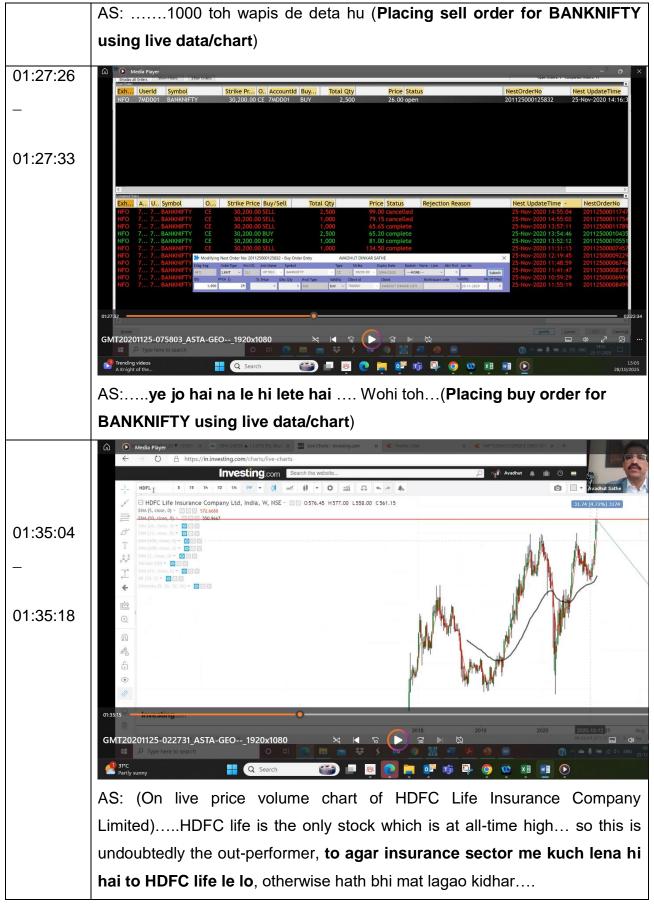
Table 11

Transcript of session conducted on November 25, 2020 for the course "ASTA:

GEO Plus"



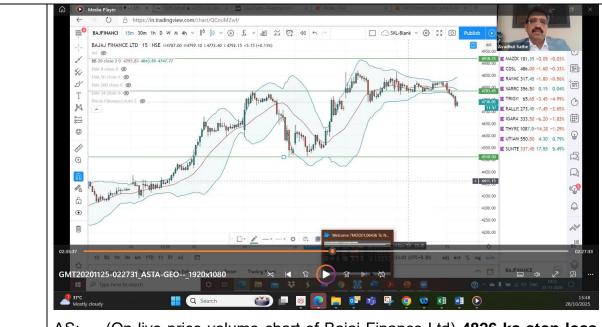












AS:.... (On live price volume chart of Bajaj Finance Ltd) **4826 ka stop loss ho sakta hai.** Yahan par short kar sakte hain aur target na....... (level of target is also shown at 4510.50)

02:42:10

02:42:15



AS: (Placing buy order for DIVISLAB options using live data/chart)

. . .



04:51:04

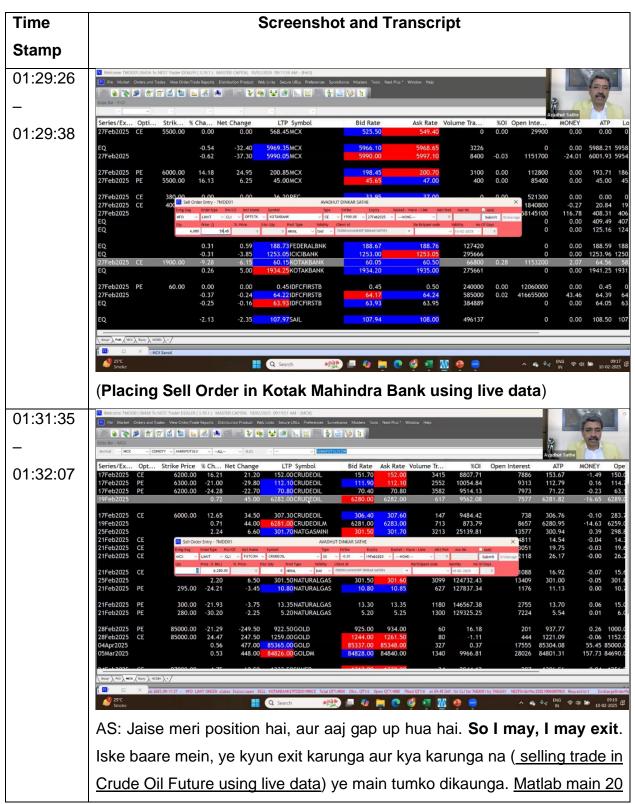
| O4:51:04 |



Table 12

Transcript of session conducted on February 10, 2025 for batch named "ASTA:

Gurukul Aarambh"









02:42:15

_

02:44:24



AS: (On live price volume chart of Divislab Options) So you have to see how can I get into a stock or a opportunity which helps me to take my Stop loss. Toh abhi ye hai na, ye candle high hai. Iska high hai 180. Obviously, iska Open Interest badna hai, 14% up, ok. Ab isme main entry kaise karo aur usme Stop loss kya hai? So with this candle, **my Stop loss can be this, 152.** Ok. On a closing basis. **152 is my Stop loss**. So I have a weapon and I have a Stop loss. 152.

AS: Toh main kya yahan pe entry daal ke chod dun. 131. Keep an entry, this is just an example huh, whether it allows you or not tumhara capital ke liye. **Keep entry here. Limit order** ('Keep entry at 132 and leave the screen' typed on the chart)...**But I have stop loss here and a target of this**. Agar mujhe ye entry milti hai, ye mera Stop Loss hai. Toh agar ye yahan tak bhi aata hai na toh bhi mera 3-4 times profit aajayega....





AS: On live price volume chart of Natural Gas Options) **So in order to make 3 times return, my target should be somewhere here (10.02), with this entry (13.70)**. Right. Yani woh 10 INR jayega toh mera process goal achieve hoga. Yes or No?

Participants: Yes. Yes Sir.



AS: Ye ho sakta hai agar woh gira toh possible hai. What if I get this here at 14, it will be even more. Maine ek lot becha 13.60 mein and now I sell 1 more lot at 14.40 (doing live trage in Natural Gas 300 Strike CE 21Feb2025 at 04:00:25). Ye maine rakh diya. 13.60 mein ek lot le liya and dusra lot maine rakha hai 14.40 mein. So will my average be 14? ... Yeah, will my average be 14? ... Yes. And my Stop Loss is 15.10 and above. So will my risk will be less than 25%? Infact it is less than 10%. Got it?.

Participants: Yes Sir

. . . .

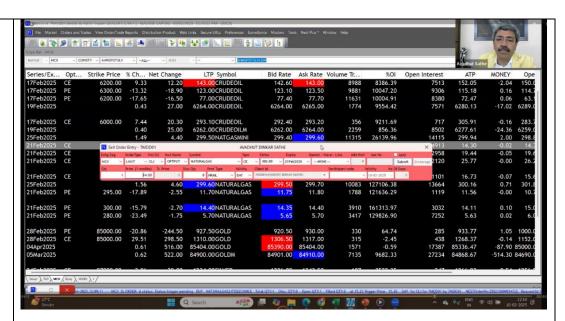


(<u>Placement of the Stop Loss order of 15.20 at 04:02:19 of the video using live data</u>)

AS: Abhi kya karna hai mujhe vapas ek Stop Loss order daal ke raakhna hai, limit Stop Loss 15.20, listen carefully, stop loss price 15.20 and trigger point 15.20. Aur ye 15.30 rakta hun, 15.25 (SL price). Ho jayega cover. Aur buy order. Ok.

. . .



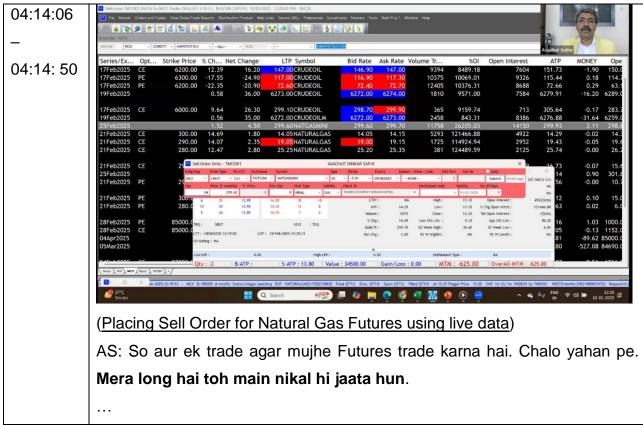


(buying another lot of Natura Gas Options using live data at INR14 at 04:04:14 of the video)

AS: Aur ek lot hum yahan pe le sakte hai, 14 mein. Right? Isse kya hoga. 14 mein ek lot, 13.60 mein ek lot and 14.40 mein another lot. This way my average will still be 14. Abhi average 13.80 hogaya. Agar if I get 14.40 ka order my average will be 14. And I have collected a premium of 34,500. Got it? Agar isme tumko loss hone vala hai. Toh what is the risk here? Risk will be.. Maan lo 15.25 ka agar Stop loss lete ho, chalo 15.50 ka bhi Stop loss lete ho. Agar INR14 ka tumhara hai toh 1.5 Re I am willing to lose on 3 lots x lot size. So 5600 ka humara risk hai. Ok, abhi ye kaun le sakta hai? jiska capital lets say 5,00,000 hai, ya 10,00,000 hai. So if your capital is 5,00,000 then you can easily sell these 3 lots and take a risk of 5,000 which is 1% of capital, OK. Keeping the system, keeping the Stop loss in the system. And if you earn, you will probably earn more than INR15,000, if you follow 1:3 Risk to reward ratio. And 15,000 is 3% of capital, 5 Lakh capital.

. . .











(<u>Placing trades in IDFC First Bank Futures covering position at 04:27:17 - 04:27:20 of the video using live data</u>)

AS: What I may do? Abhi mere paas kitna quantity bachi hai... I will cover even partially. This is called staggered exits



AS (04:29:23): (On live price volume chart of IDFC First Bank Futures) Now I will be ready to even short if I get this entry. If I get retest of this. Yahan pe agar mujhe entry milti hai. If I get this entry (63.48) and with this Stop Loss (63.94). Ok. I will short and still I will be getting a good risk to reward ratio (live Trade at 04:29:44) Now I will be looking at 63.47 ka entry. So what I will do, I will put a sell order for 63.40.45... So I can cover and reshort. Why because my view is



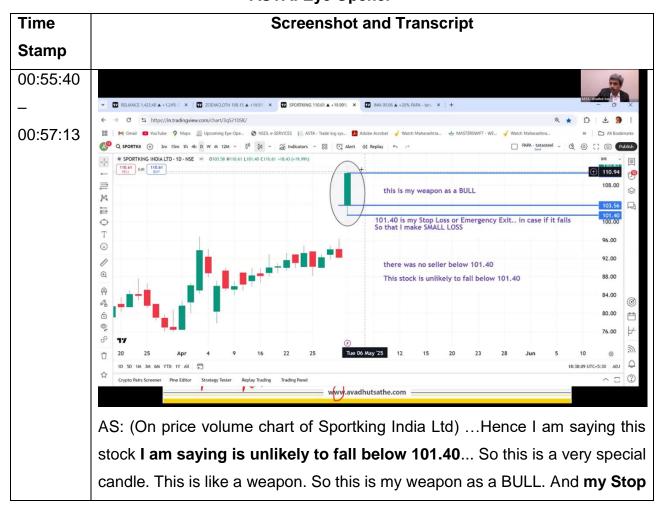
Bearish. It is going to be bearish and mostly I want to get this depth of correction.

Mostly. Ye depth of correction aajayega...

It is observed that AS is providing expected directional movement, squaring off his open position in a security, providing stock specific stop-loss, target and entry price in securities during live session conducted for participants of paid course. At places he is giving clear advice of asking course participants/investors to enter at a particular level. In the case of Natural Gas option, he is actually advicing course participants/investors based on their capital, stop loss and risk as to how much they can earn by taking such a position. At other places where he is talking about his trades, it is also on live data predicting future price movement thereby being in the nature of advice.

Table 13

Transcript of session session conducted on May 04, 2025 for batch named
"ASTA: Eye Opener"





Loss or exit door is this. 101.40 is my Stop Loss or emergency exit if it falls so that I make small loss. So I know my loss, it won't be more than INR9 if I get it at 110 tomorrow. But if it goes up, if it gaps up then I may buy even up and the Stop Loss may be different tomorrow. Ok...

00:57:37

00:58:03

&

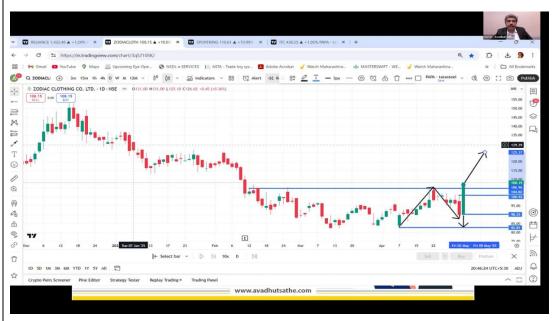
03:04:45

03:05:25



AS: (On price volume chart of Zodiac Clothing Company Ltd) Zodiac Clothing company... So this is another big green candle. I dont think it will fall below this (90.25). I dont think it will even fall below this (100.92). 100. **It wont fall below even 100.** Ok...

. . .



AS: (On price volume chart of Zodiac Clothing Company Ltd) Zodiac, Zodiac Clothing. Has this broken these highs.

Participants: Yes.



AS: This green candle, right. Is this High, is this higher low compared to this low. Is this candle breaking these highs, previous highs?

Participants: Yes

AS: Yeah, so this is a very very important candle. I think bulls are going to be dominant and the prices are going to go up. So we will see, we will wait and watch...

00:58:22

00:58:47

&

03:04:26

03:04:44



AS: (On price volume chart of ITC Ltd) Anyways, ITC. Just so you get another example. Even this company, I think, another Friday we have a good green candle. I dont think this ITC will fall below 424. Ok. This is another stock that I wish to buy tomorrow. Ok, ITC...





AS: (On price volume chart of ITC Ltd) This is equal lows. And are we making higher high over here?

Participants: Yes
AS: And is this still a higher low in ITC?

Participants: Yes
AS: It is a green candle, now I want to see what happens on Monday. But most likely I think it is going to go up.

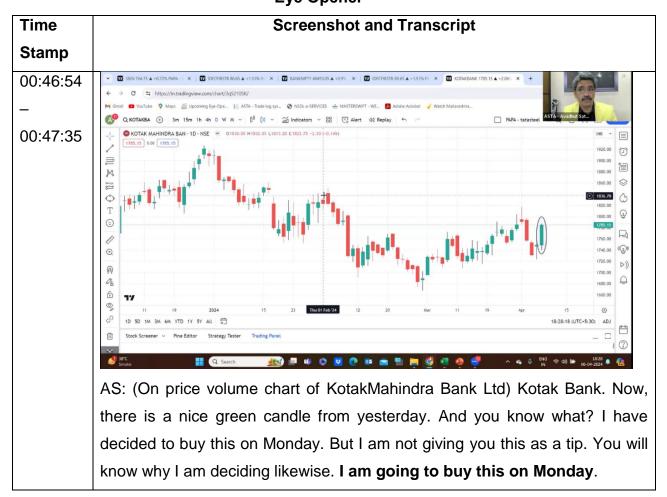
Analysis

It is observed that AS is providing stock specific stop-loss, target, expected directional movement and support level in securities during session. He is also using the past price volume chart data to predict future price in specific securities.

Table 14

Transcript of session conducted on April 06, 2024 for batch named "ASTA:

Eye Opener"





...I know how to manage my entry and how to manage my exit in Kotak Bank. I am going to explain this to you today... 00:53:13 00:54:40 K T © Unlikely to FALL below 1740 00 AS: (On price volume chart of Kotak Mahindra Bank Ltd) Kotak Bank I am saying today. That this stock is unlikely to fall below this (1740.90 marked in red on the chart). 1740, unlikely to fall.. below 1740. Ok, so this gives me my exit door in case I am wrong in my view... I know my exit on Kotak Bank, I know if it falls below 1740, I wont be bullish I will just exit with my loss. If it goes down I will exit. But I dont think it will fall below this. Now it is going to go up. 03:13:43 03:15:05 (1) 0 9 00 AS: (On price volume chart of Kotak Mahindra Bank Ltd) I am telling you, it may not even fall below this, 1761. What is my risk now? My risk is only 20 odd rupees. And if it goes up my first target is going to be this, 1817. AS: I believe tomorrow if there are no sellers, it is going to cross. In couple of days, it may cross this (1817), is what I feel, I can be wrong. And if I am wrong,

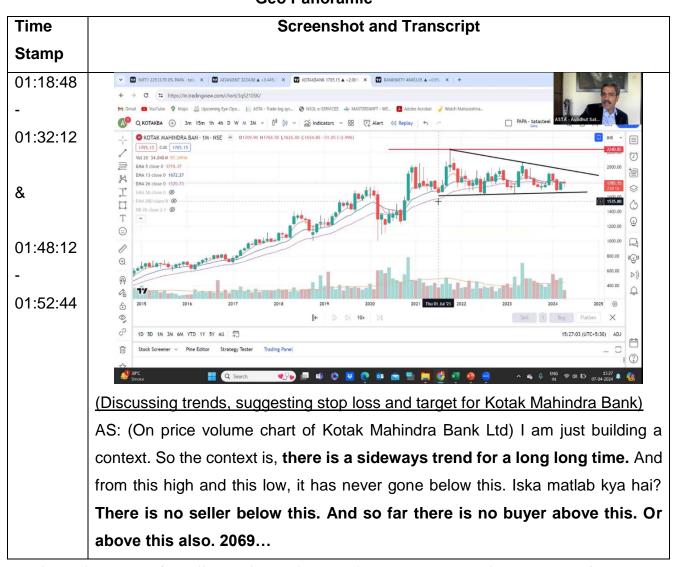


	I will keep my Stop loss. My Stop Loss will be here. 1760. This is going to
	be my Stop loss
Analysis	It is observed that ASTAPL/AS is providing specific security he is going to buy,
	support level, stop-loss, expected directional movement and target in a
	securitiy during session. Though AS is giving diclaimer that he is not providing
	a stock tip, the essence of the communication is to convince/induce the course
	participants/investors to invest in the said scrip as he is predicting future
	movement based on price volume data. This disclaimer does not seem to be
	genuine.

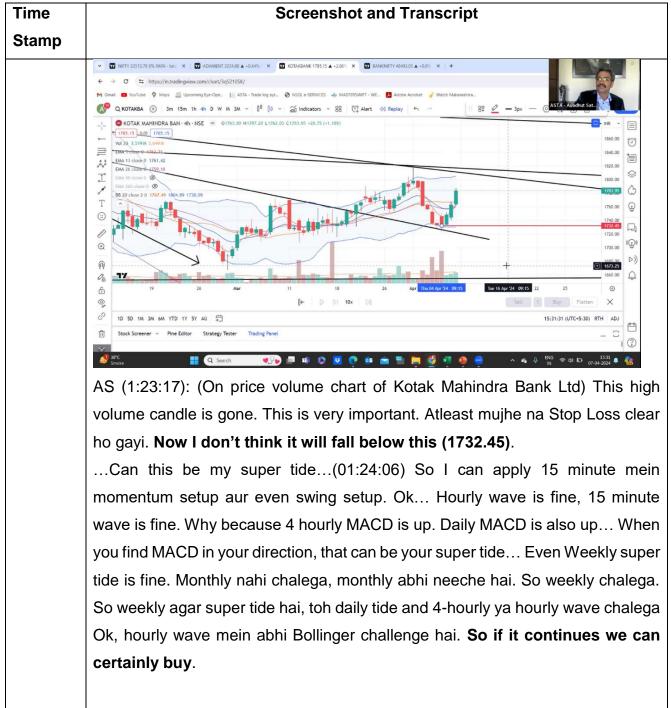
Table 15

Transcript of session conducted on April 07, 2024 for batch named "ASTA:

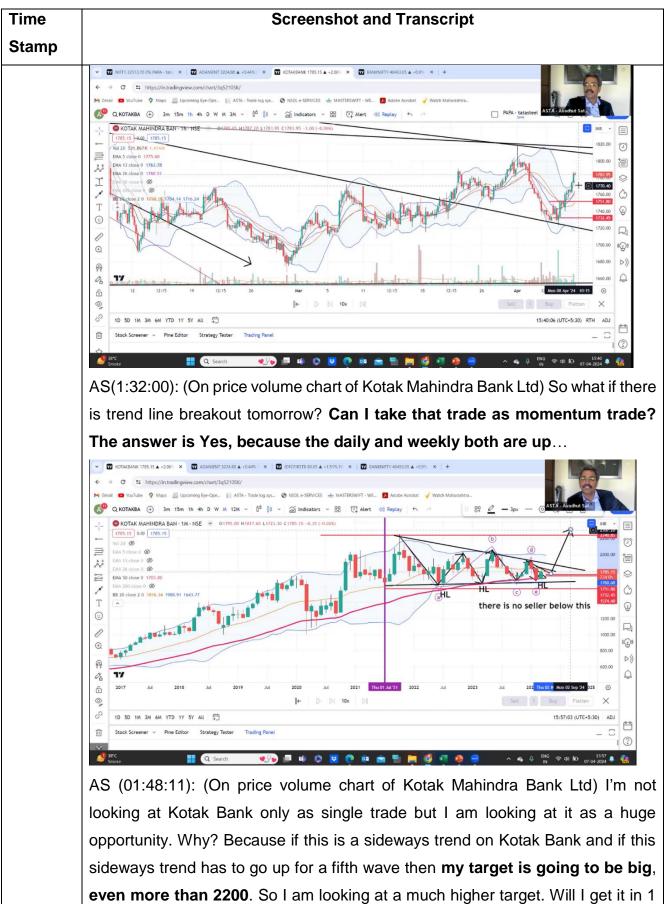
Geo Panoramic"











week? No. Will I get it in 1 month? No. Will I get it in a year? Maybe. Ok, Kotak



Time	Screenshot and Transcript
Stamp	
Bank is a large opportun	nity for me. It is not just a single trade. And within that
opportunity I will milk a lo	t of semi or small opportunities of trading and investing.
Mainly trading. By doing	option selling. By doing option buying. Ok, by doing
Futures long. By keepi	ng equity long. So now it is so easy I can just buy
Kotak ka equity becaus	e I know my Stop Loss. So let's say we have 5 crore
in FD. What are you go	oing to get in FD? 6-7 percent. Max 6 percent. Ok, I
would rather buy 1 to 1	.5 Cr worth of Kotak Bank. My Stop Loss is clear. If
my Stop Loss is clear, ca	an I not park 1-1.5 crore in this? Easily. And use this as
an opportunity. Ok toh its	s Kotak Bank yaar, 1-1.5 crore daal dho. 5 crore hai
toh 2 crore daal do, kya	tension hai. 5 crore pe, if you have 5 Cr and you can
calculate your own funds	s okay, even if you have 1.5 Cr then you can easily
park 50 lakhs in 1 stoc	k. Kya problem hai? Stop Loss toh clear hai. Aur itne
saal ka down yeh hai. I	t has not fallen below this, so there is nothing to fear.
Okay. Stop loss rakhne l	ka lekin. Now what is the Stop Loss here? 1780 and
1730. In terms of percer	ntage, it is 1780 and even this candle is ok. 1740 . So
INR 40/- around 3-4% ka	Stop loss hai.
▼ ▼ ▼ ▼ ▼ ▼ ▼	: □ IDPCPIRSTB 80.65 ▲ +1.51% PI × □ BANKNIFTY 48493.05 ▲ +0.9% × +
M Gmail ■ VouTube Maps: M Upcoming Eye-Ope ASTA - Trade log O KOTAKBA The 1h 4h D W M 12/A	
OKTAK MAHINDRA BAN - ID - NSE	1740.16 C1785.15 +36.00 (+2.06%) If you have 5 Cr
We have a second of the second	If SL is 4% we can park 50%
EMA 50 close 0, 1760 cm	of capital in the stock 1550.00 ♦ 1825.00 ♦
T	1775.00 D
0	770.00 € 1770.0
A HL	(1675.00 ▷)) (1675.00 ▷)
€ Feb 12 19	26 Mar 11 18 2 wed 27 Aur 24 e 191 07 Jer 24 15 22 ©
② 1D 5D 1M 3M 6M YTD 1Y 5Y All ♣ ③ Stock Screener ~ Pine Editor Strategy Tester Trading P	15:59:06 (UTC+5:30) ADJ
<	② ☑
	art of Kotak Mahindra Bank Ltd) If Stop loss is 4% then
1.5. (5.1 p.1.55 15.5.116 6116	
we can park 50% of car	oital in the Stock. Daal sakte hai. If you get a better

is 1%. 50% pe 2% ka risk ho jayega. If you park, if you invest 25% the risk will



Time	Screenshot and Transcript
Stamp	
	be 1% of the capital. That's ok. That will be like 5 Lakh rupees on 5 Cr. or 1
	Lakh on 1 Cr. So 25 Lakh daal do, so 1 lakh ka risk. Ok, if you put 1.25 Cr., 5
	lakh ka risk. If you get good entry then you can definitely do it. And if you still feel,
	nahi, nahi, kaise yeh kya? Call becho yaar, covered Call karo.
	□ COTAKBANE 178.15 ♣ -2.06 × □ ADMENT 1224.80 ♣ -0.44% × □ CECERSTB 80.65 ♣ -1.51% Fi × □ BANKONETY 45493.65 ♣ -0.9% × + ← → □ □ thips://in.tradingview.com/chart/3qS2105K/ M Graal □ YouTube ♥ Maps ⊆ Upcoming Sym-Ope. □ ASTA - Trade log sym. ◆ NSOL e-SERVICES ≟ MASTERSWET - WE. □ Addee Acrobat ▼ Watch Maharssintra □ Q KOTAKBA ⊕ 3m 15m 1h 4h D W M 12M ∨ 80 0 0 ∨ 应 indicators × 88 □ Alert 4d Replay ← □ 189 □ 24 ○ □ ASTA - AVAILABE SIM. □ NOTAK MAHINDRA BAN - 1D - NSE □ 01749.05 H1787.20 L1740.10 C1785.15 +36.00 (+2.06%) □ If you have 5 Cr 1925.00 □ 1925.
	if you invest 25% then-risk will1% of capital we can park 50% of capital in the stoc 1825.00 (2) (2) (2) (3) (3) (4) (4) (4) (4) (4) (4) (4) (4) (4) (4
	Seil Buy Flatten X 10 50 1M 3M 6M YTD 1Y 5Y All 5 Stock Screener > Pine Editor Strategy Tester Trading Panel Trading Panel
	ACL (On prince yellume chart of Kotok Mahindra Rank Ltd.) Lam looking at this about
	AS: (On price volume chart of Kotak Mahindra Bank Ltd) I am looking at this chart,
	not just for intraday trade, day trade, you can do that, that is fine too, if you have limited capital like 1 lakh, 5 lakh, 10 lakh. That's ok. But those who have
	big capital. What is the problem? Use charts, use Stop losses but let's say if you
	take 5 lakh ka risk and if it goes up by 3-4 times, you earn 20 lakh rupees.
	1:4, 1:5 will give you INR20 lakh profit, without you having to do anything.
	Ok
Analysis	It is observed that AS is providing resistance and support level, expected
	directional movement, stoploss and target level in a securitiv during session
	conducted for participants of paid course. He is also promising course
	participants of assued returns. He is asking them to put a part of their capital/FD
	in a specific stock with a promise that it will give them more return than FD. He is
	even suggesting how much of course participants'/investors' capital to put in this
	specific stock based on their risk.



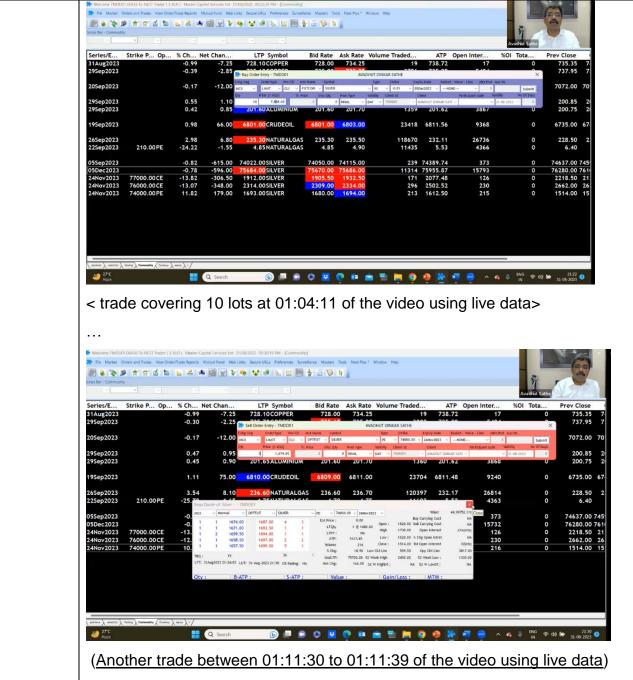
Table 16

Transcript of session conducted on August 31, 2023 for batch named "ASTA:

Gurukul Samanvay"

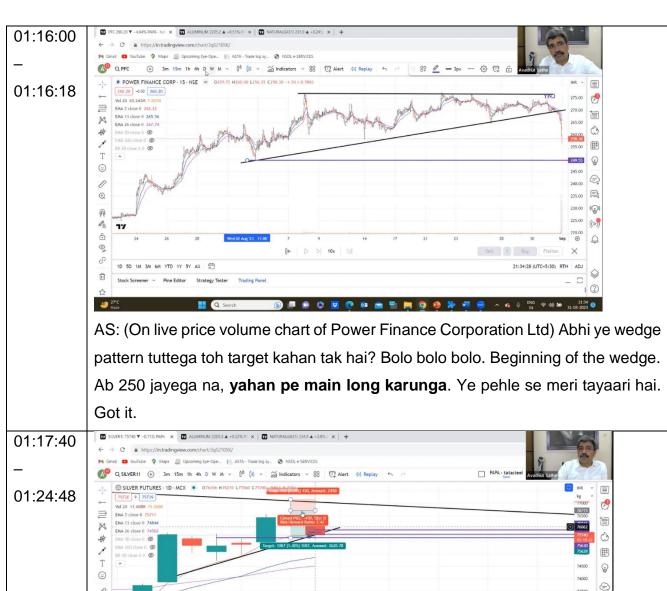






AS: Soch raha hun iss put ko bech dun, 76,000 ka Put... Chalo ek trade toh ho gaya apna Upar mein Call neche mein cover...





AS: (On live price volume chart of Silver Futures) Shakeout kar raha hai Silver....

Then we can go long, kyunki ye evening star hi hai... Toh agar isko low nahi jaata kal parso (indicating at low of red candle 75,739 at 01:18:25), toh make no

D 10x

mistake iska high jayega (indicating towards high of green candle 77,017) chalo, samanvay mein dekhte hai kal. Agar kal iska low nahi gaya na, toh iska high

jayega. phir breakout karega trendline bada. Call toh beche hai, phir kya karna

padega? Long karke baitenge

. . .

6

0

Sell 1 Buy Flatt





AS (01:22:43): (On live price volume chart of Silver Futures) Ab idhar hi support lega. **75,704 pe entry le sakte ho vapas**. Idhar aayega, idhar ayega na. Abhi ye jitna jaa raha hai na uska 50% retrace karega toh bhi acha hai. **Stop loss iske neeche**. Abhi ye shakeout hai na iske neeche nahi jayega toh.

...



AS (01:24:40): (On live price volume chart of Silver Futures) Fake breakout ho gaya? Fake breakdown. **Toh can we go long in Silver now? Yes, we can**.

. .



Analysis

It is observed that ASTAPL/AS is providing resistance level, trading strategy, stoploss level and expected directional movement in a security during live session conducted for participants of paid course. On silver future he is directly giving advice to course participants/investors about what to do.

- 15. From the aforesaid transcripts, it is seen that ASTAPL/AS is providing live market trading session during which direct trade recommendations are being given to participants with respect to specific securities. Even where it is not live session, price of specific securities is predicted for the next trading session. ASTAPL/AS is advising course participants/investors on resistance level, trading strategy, stop loss level, expected directional movement in a security during live sessions conducted for course participants of paid course. At some places, AS is talking about his trades based on live as well as past price volume charts and is making future prediction which makes it an advice on specific securities. At some other places, it is directly an advice on specific securities. At one place, it is also asking course participants/investors to invest part of their capital/FD, based on their risk, on specific securities which will give them returns higher than FD. Some participants are observed to be confirming that they took position based on the advice of ASTAPL/AS. ASTAPL/AS is also seen assuring returns more than FD to the course participants/investors. Hence, it is prima facie established that nature of activity carried out by ASTAPL/AS are more in the nature of investment advisory/research analyst.
- 16. The above are a few specific evidences of how Noticees were giving securities specific advices. There are other evidences too in other videos which are part of the Investigation Report including its annexures. These are deemed to be part of this interim order-cum-SCN and are served alongwith this interim order-cum-SCN.

E.2. Analysis of stock advice/recommendation provided by ASTAPL/AS through WhatsApp Groups

17. On perusal of the digital evidence collected during the Search and Seizure operation, it was found that ASTAPL/AS had created multiple private WhatsApp groups named "ASTA - Mentor Batch 12," "ASTA - Mentor Batch 11," "ASTA -



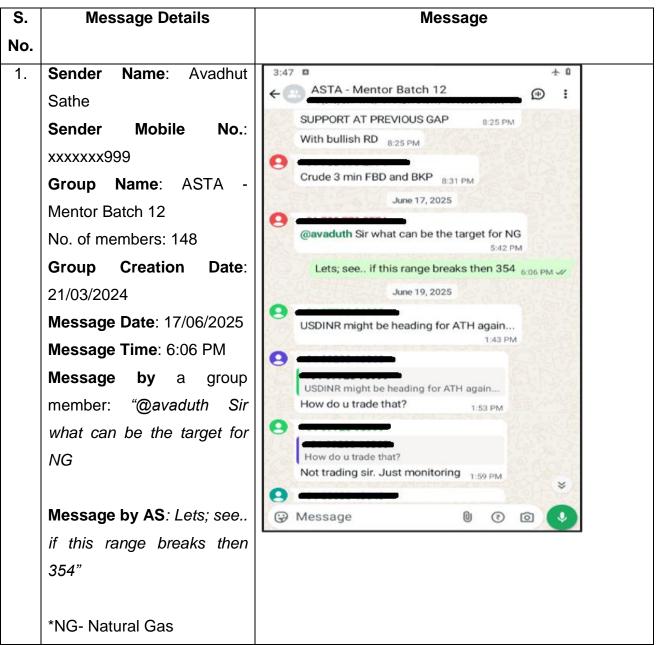
Mentor Batch 10," "ASTA - Mentor Batch 9," "ASTA - Mentor Batch VIII," "Mentor Program: Batch 7," and "Mentor Program Batch VI," wherein course participants/investors enrolled in the Mentorship course having a fee of INR 6,75,000 were admitted as members. AS, who is a member of these private WhatsApp groups, has been sending messages in these groups from the mobile number +91xxxxxx6999. In his letter dated July 24, 2023 submitted to SEBI and in the statement of examination on oath made before Investigating Authority on August 20, 2025, AS confirmed that the aforesaid mobile number was being operated by him.

18. From the analysis of the WhatsApp groups created by ASTAPL/AS and operated by AS, it was found that he had been providing stock recommendations on a regular basis, including stop-loss levels, targets, and forecasts of the directional movement of specific stocks. He had shared positions taken/trades executed by him in the market. Additionally, he provided stock recommendations within the group under the guise of chart analysis, which included support and resistance levels illustrated through drawn trend lines, and also shared MTM (Mark-to-Market) profits in specific stocks. Some of the stock advice/recommendations provided to course participants/investors through WhatsApp groups are given below as illustration.

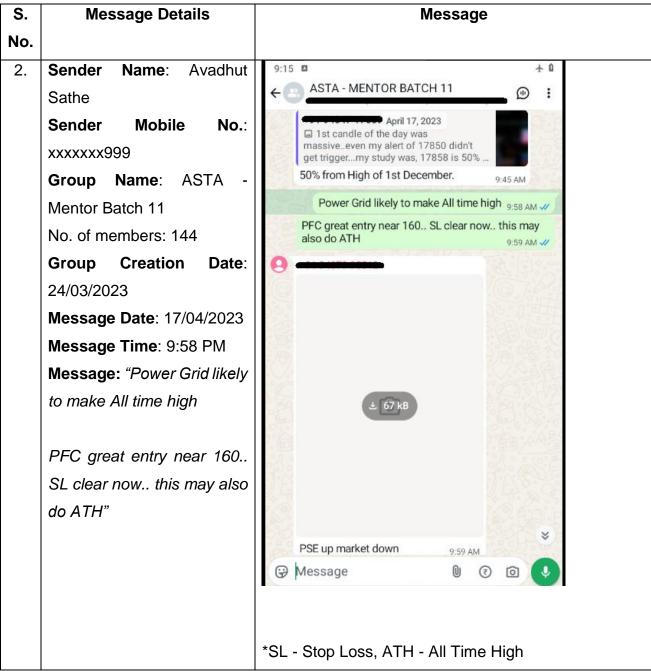
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Table 17
Illustration of stock advice/recommendations provided by ASTAPL/AS to course participants/investors through WhatsApp groups



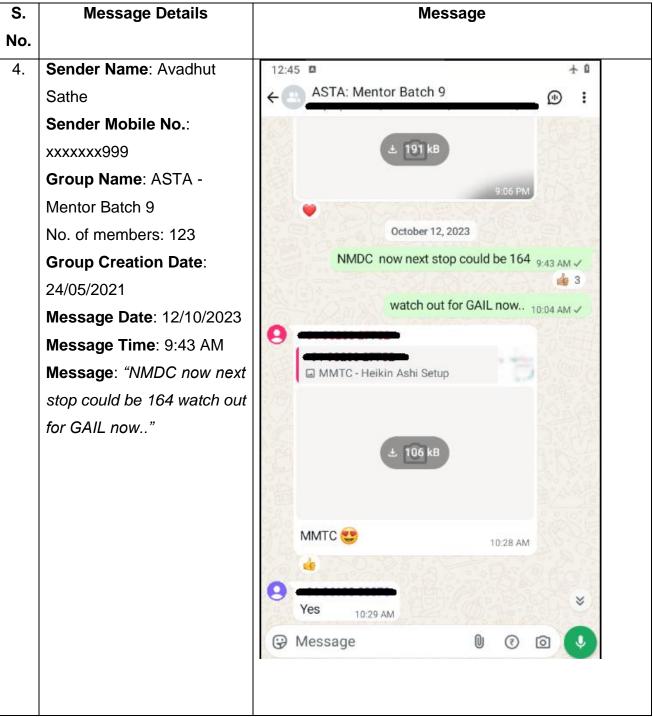






S.	Message Details	Message
No.		
3.	Sender Name: Avadhut	5:56 🖾 🛨 û
	Sathe	ASTA - Mentor Batch 10
	Sender Mobile No.:	February 19, 2025
	xxxxxxx999	looks like a reversal day today 10:01 AM 🛷
	Group Name: ASTA -	Charle DECAMON DA
	Mentor Batch 10	Check PFC MCX PA 10:01 AM as well 10:01 AM
	No. of members: 140	KOTAK also 10:01 AM
	Group Creation Date:	February 21, 2025
	08/04/2022	Nifty is likely to break the support and head
	Message Date: 21/02/2025	towards 22000 and below, it seems. Do watch my FOME revision session for detailed PA study of Nifty and possible strategies. It seemed like a reversal a few days back , however
	Message Time: 2:02 AM	it's been sideways near support with RSI still below 40 with ungali.
	Message: "Nifty is likely to	We may see a gap down on Monday below the
	break the support and head	support 2:02 AM 🕢
	towards 22000 and below, it	de C 2 You
	seems.	looks like a reversal day today
	Do watch my FOME	It's been a weak PA. 2:03 AM V
	revision session for detailed	March 2, 2025
	PA study of Nifty and	Its not wise to be late to the (Bear) Party Et me share some of the charts 10:32 PM
	possible strategies.	
	It seemed like a reversal.a	⊕ Message 0 0 0
	few days back ,.however it's	
	been sideways near	
	support with RSI still below	
	40 with ungali.	
	We may see a gap down on	
	Monday below the support"	







Message Details	Message
Sender Name: Avadhut	App - ASTA: Mentor Batch VIII
Sathe	17/06/2022
Sender Mobile No.:	
xxxxxxx999	AS- Avadhut Sir (************************************
Group Name: ASTA:	■ 149.29 KB 00:02:15
Mentor Batch VIII	AS-Avadhut Sir (************************************
No. of members: 132	bajaj fin too has target below 5000 Let's see
Group Creation Date:	I covered some 5500 PE and rolled down to 5200 PE 150.61 KB 00:13:20
24/07/2020	AS- Avadhut Sir (************************************
Message Date: 17/06/2022	RBL Bank Target of 40 eventually
Message Time: 12:13 AM	I plan to be positional short for next 2-3 months to ride this down. 146.82 KB 00:15:55
Message: "BHEL too with	
big target on the downside	
BELOW 40!	
bajaj fin too has target below	
5000	
Let's see	
I covered some 5500 PE	
and rolled down to 5200 PE	
RBL Bank Target of 40	
eventually	
I plan to be positional short	
for next 2-3 months to ride	
this down"	
	Sender Name: Avadhut Sathe Sender Mobile No.: xxxxxxxy999 Group Name: ASTA: Mentor Batch VIII No. of members: 132 Group Creation Date: 24/07/2020 Message Date: 17/06/2022 Message Time: 12:13 AM Message: "BHEL too with big target on the downside BELOW 40! bajaj fin too has target below 5000 Let's see I covered some 5500 PE and rolled down to 5200 PE RBL Bank Target of 40 eventually I plan to be positional short for next 2-3 months to ride



¥ S.	Message Details	Message
No.		
6.	Sender Name: Avadhut	WhatsApp - Mentor Program : Batch 7
	Sathe	18/03/2024
	Sender Mobile No.:	AS-Avadhut Sir (
	xxxxxxx999	+ 7 (3) Inspiritualing recommitment (Astri (All Call Call Call Call Call Call Call C
	Group Name: Mentor	TOTAL NOT PROJECT AND
	Program: Batch 7	
	No. of members: 91	
	Group Creation Date :	177 (a) 18 (b) 18 (c) 1
	08/08/2019	(a) 10 10 10 10 10 10 10 10 10 10 10 10 10
	Message Date: 18/03/2024	SBI likely to have bottomed here 750 min 1st targe. this is 38% retracement of 4th wave ABCDE expanding triangle.
	Message Time: 11:24 PM	Just one possibility. 23:24:32 ■ 191.57 KB 23:24:32
	Message: "SBI likely to	
	have bottomed here 750	
	min 1st targe.	
	this is 38% retracement of	
	4th wave ABCDE expanding	
	triangle.	
	Just one possibility."	
7.	Sender Name: Avadhut	pp - Mentor Program Batch VI
	Sathe	03/12/2024
	Sender Mobile No.:	AS- Avadhut Sir (
	xxxxxxx999	
	Group Name: Mentor	© Class: © also on the 20 M to 10 th 20 M to 10 M to
	Program Batch VI	Institute 0
	No. of members: 83	
	Group Creation Date:	O CAN
	16/11/2018	17 (1) (1) (1) (1) (1) (1) (1) (1) (1) (1)
	Message Date: 03/12/2024	10 50 to 3d at 170 17 57 Al □ 002244 817-5300 AD □ 002244 AD □ 00224
	Message Time: 9:31 AM	ZEEL wedge pattern working! next stop 143 219.97 KB 09.31:06
	Message: "ZEEL wedge	
	pattern working! next stop	
	143"	



+- S.	Message Details	Message
No.		
8	Sender Name: Avadhut Sathe Sender Mobile No.: 7045156999 Group Name: ASTA - Mentor Batch 12 No. of members: 148 Group Creation Date: 21/03/2024 Message Date: 06/07/2025 Message Time: 09:34PM Message: "Check out TNPL - my EO Pick Also Infy!"	Checkout TNPL - my EO Pick Also Infy! 9:34 PM 2
9	Sender Name: Avadhut Sathe Sender Mobile No.: 7045156999 Group Name: ASTA - Mentor Batch 12 No. of members: 148 Group Creation Date: 21/03/2024 Message Date: 06/06/2025 Message Time: 10:36AM Message: "PFC could be ready to break the range HDFC Bank has confirmed it seems Union bank too"	PFC could be ready to break the range HDFC Bank has confirmed it seems Union bank too 10:36 AM 7



3¥; S.	Message Details	Message
No.		
10	Sender Name: Avadhut Sathe	I had bought NMDC on Friday on break of high of Thursday's Red candle.
	Sender Mobile No.:	1:05 PM - ✓/ 1:05 PM - ✓/ 1:05 PM - ✓/ 2:05 PM - ✓/ 2:05 PM - ✓/ 2:05 PM - ✓/ 3:05 PM - ✓/ 3
	7045156999	check it out NMDC is BuRD on daily that was the
		context. 1:05 PM ✓
	Group Name: ASTA - Mentor Batch 12	Long iron condor will work on Nifty, Expecting a gap up above 22780 on Monday.
	No. of members: 148	1:14 PM -//
	Group Creation Date:	
	21/03/2024	
	Message Date: 02/06/2024	
	Message Time: 01:05PM	
	Message: "I had bought	
	NMDC on Friday on break of	
	high of Thursday's Red	
	candle.	
	Check it out NMDC is BuRD	
	on daily that was the	
	context.	
	Long iron condor will work on	
	Nifty. Expcting a gap above	
	22780 on Monday."	
11	Sender Name: Avadhut	Watch out for Divis going sideways near
	Sathe	resistance. This time no big falls.
	Sender Mobile No.:	indicating readiness for a breakout
	7045156999	
	Group Name: ASTA -	
	Mentor Batch 12	
	No. of members: 148	
	Group Creation Date:	
	21/03/2024	
	Message Date: 23/05/2024	
	Message Time: 11:22AM	



1¥; S.	Message Details	Message
No.		•
	Message: "Watch out for	
	Divis going sideways near	
	resistance.	
	This time no big falls.	
	indicating readiness for a	
	breakout."	
12	Sender Name: Avadhut	
	Sathe	
	Sender Mobile No.:	
	7045156999	ITC on the verge of breaking the mother
	Group Name: ASTA -	candle. Check it out. also check HA setup on weekly ripple.
	Mentor Batch 12	7:52 PM ✔/
	No. of members: 148	
	Group Creation Date:	
	21/03/2024	
	Message Date: 25/04/2024	
	Message Time: 07:52PM	
	Message: "ITC on the verge	
	of breaking the mother	
	candle. Check it out.	
	Also check HA setup on	
	weekly ripple."	
13	Sender Name: Avadhut	Nifty likely to cross 18000 it seems in due course.
	Sathe	DLF - could be a shakeout did retest. Bullish RD still intact with depth of correction
	Sender Mobile No.:	PFC - higher low and lets see if it makes a new all time high.
	7045156999	Dr spread with OTM calls in Nifty for monthly expiry
	Group Name: ASTA -	looks good! 10:07 AM 🛷
	Mentor Batch 11 No. of members: 144	
	Group Creation Date: 24/03/2023	
	24/U3/2U23	



S.	Message Details	Message
No.		
	Message Date: 25/04/2023	
	Message Time: 10:07AM	
	Message: "Nifty likely to	
	cross 18000 it seems in	
	due course. DLF – could be	
	a shakeout did retest.	
	Bullish RD still intact with	
	depth of correction	
	PFC – higher low and lets	
	see if it makes a new all	
	time high.	
	Dr spread with OTM calls in	
	Nifty for monthly expiry	
	looks good!"	
14	Sender Name: Avadhut	September 12, 2023
	Sathe	PFC looks like a top 9:41 AM W
	Sender Mobile No.:	₫ 3
	7045156999	
	Group Name: ASTA -	
	Mentor Batch 11	
	No. of members: 144	
	Group Creation Date:	may not organ 207
	24/03/2023	may not cross 307 9:41 AM 🗸
	Message Date: 12/09/2023	
	Message Time: 09:41AM	
	Message: "PFC looks like a	
	topmay not cross 307"	



S.	Message Details	Message
No.		
15	Sender Name: Avadhut	现代1000
	Sathe	
	Sender Mobile No.:	<u> </u>
	7045156999	马起身心 家
	Group Name: ASTA -	
	Mentor Batch 11	international chart looks great! 1:30 AM W
	No. of members: 144	Breakout of 3.02 would mean much higher levels Let's see
	Group Creation Date:	Huge opportunity possible
	24/03/2023	I am looking for 4.11 as target - the gap retest.
	Message Date: 18/09/2023	
	Message Time: 01:30AM	
	Message: "international	
	chart looks great!	
	Breakout of 3.02 would	
	mean much higher levels	
	Lets see	
	Huge opportunity possible	
	I am looking for 4.11 as	
	target – the gap retest."	
16	Sender Name: Avadhut	GAIL! 2:15 PM ✓
	Sathe	₩ 🕹 🙏 3
	Sender Mobile No.:	just as discussed in the live session today. 116-117 levels were good 2:15 PM V
	7045156999	2.131111
	Group Name: ASTA -	
	Mentor Batch 11	
	No. of members: 144	
	Group Creation Date:	
	24/03/2023	
	Message Date: 31/10/2023	
	Message Time: 02:15PM	



‡ ; S.	Message Details	Message
No.		
	Message: "GAIL! Just as	
	discussed in the live	
	session today. 116-117	
	levels were good"	
17	Sender Name: Avadhut	crude likely to break down and make a new low
	Sathe	before the inventory tomorrow 10:17 PM 🛷
	Sender Mobile No.:	
	7045156999	
	Group Name: ASTA -	
	Mentor Batch 11	
	No. of members: 144	
	Group Creation Date:	
	24/03/2023	
	Message Date: 31/10/2023	
	Message Time: 10:17PM	
	Message: "crude likely to	
	break down and make a	
	new low before the inventory	
	tomorrow"	
18	Sender Name: Avadhut	February 22, 2024
	Sathe	9.6
	Sender Mobile No.:	± 86 kB
	7045156999	
	Group Name: ASTA -	
	Mentor Batch 11	
	No. of members: 144	9/26 AM
	Group Creation Date:	Check out ITC - its like fill it , shut it , forget it.
	24/03/2023	2:58 PM
	Message Date: 22/02/2024	
	Message Time: 02:58PM	
	Message: "Check out ITC -	
	its like fill it, shut it, forget it."	



19. From further analysis of the digital evidence recovered during Search and Seizure operations, it was found that ASTAPL/AS had also created multiple private WhatsApp groups named "ASTA: VOW 25-26", "ASTA: VOW 24-25", "ASTA: VOW 23-24" and "ASTA: VOW 22-23," wherein course participants/investors enrolled in the VOW Groups were admitted as members. During the course of investigation, AS has submitted that course participants/investors pay an annual fee to be part of this group and upon perusal of list of clients enrolled in VOW group, it was observed that 1683 course participants/investors had enrolled in the group by paying approximately INR 30,000 per person. The contents of the WhatsApp groups show that AS has been providing recommendations/advice on a regular basis, including stop-loss levels, targets, and forecasts of the directional movement of specific stocks. Some of the stock advice/recommendations provided to course participants/investors of VOW program are illustrated below as an example.

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Table 18
Illustration of stock advice/recommendations provided to course participants/investors of VOW program through WhatsApp groups

S.	Message Details	Message
No.		
1.	Sender Name: Avadhut Sathe Sender Mobile No.: xxxxxxxy999 Group Name: ASTA: VOW 25-26 No. of members: 490 Message Date: 05/06/2025 Message Time: 9:38 AM Message: "I am cautiously bullish today. Check HDFC Bank and relaince Both on the verge of BO	ASTA:VOW 25-26 June 5, 2025 Nifty study levels for today 24600 strike has most money both sides. 8-27 AM There is huge PE writing now in 24700 PE, 55 Cr money already. Hence expiry zone may shift upwards. 1 am cautiously bullish today. Check HDF CBank and relaince Both on the verge of BO HDFC Bank is a nice RD on daily and about to turn. 9-38 AM 9-38 AM 9-38 AM 9-39 so far I have sold 24700 PE on the first dip after
	HDFC Bank is a nice RD on daily and about to turn. so far I have sold 24700 PE on the first dip after open"	open Edited 9:38 AM



S.	Message Details	Message
No.		
2.	Sender Name: Avadhut Sathe	WhatsApp - ASTA:VOW24-25
	Sender Mobile No.: xxxxxxx999	05/12/2024
	Group Name: ASTA:VOW 24-25	AS-Avadhut Sir (Bundles and Si
	No. of members: 415	The state of the s
	Message Date: 05/12/2024	month in many hard and
	Message Time: 2:23 PM	
	Message: (Using price volume chart	The same of the control of the state of the same of th
	of Nifty 50 Index) "just touching	just touching major resistance © 206 42 kB 14-23 23
	major resistance	AS-Avadhut Sir Bendink sinder Bendink sinder Bendinks sinder
	and this.	Constituting and the second control of the second of
	Buy 24000 PE 900 at 1.4	in the second se
	and sell 24700 PE 900 at 55"	The state of the s
		and this. 207.18 KB 14.23.31
		AS- Avadhut Sir Buy 24000 PE 900 at 1.4
		AS- Avadhut Sir (and sell 24700 PE 900 at 55 14 28 38



F- S.	Message Details	Message
No.		
3.	Sender Name: Avadhut Sathe	3:46 □ • + □
	Sender Mobile No.: xxxxxxx999	ASTA VOW 23-24
	Group Name: ASTA: VOW 23-24	
	No. of members: 297	1 950 kg
	Message Date: 05/07/2023	± 169 kB
	Message Time: 10:04 AM	17:56 PM
	Message: "Watchout for RBL	July 5, 2023
	Likely to cross 200	Watchout for RBL Likely to cross 200 Lets see
	Lets see"	1004 AM 50
		0
	*RBL – RBL Bank Ltd	Possible break out of a long term trendline 12:15 PM
4.	Sender Name: Avadhut Sathe	2:35 □ ♥+□
	Sender Mobile No.: xxxxxxx999	← ASTA:VOW 22-23
	Group Name: ASTA:VOW 22-23	Join Zoom Meeting
	No. of members: 118	https://us02web.zoom.us //89896048008?pwd= c1k4MHJ5OHky0FpESFR0KzVJbS9aZz09
	Message Date: 28/04/2023	Meeting ID: 898 9604 8008 Passcode: 215928
	Message Time: 12:41 AM	April 28, 2023
	Message: "I think NG is top now	I think NG is top now. ITs a short with SL of today;s high.
	ITs a short with SL of today;s high	I am going to sell CALLs on Monday 12:41 AM 🛷
	I am going to sell CALLs on Monday"	One more Good News , Next month se one more weekly expiry coming.
	*NG- Natural Gas	Khelo India khelo 🙂 😕 2.98 PM 😸



20. From further analysis of the digital evidence recovered during Search and Seizure operations, it was found that AS disseminated the same stock recommendations/advice messages simultaneously across multiple WhatsApp groups, wherein course participants enrolled in paid courses were members, in order to provide the same advisory to multiple persons at the same time. Some of the stock advice/recommendations broadcast in multiple groups are detailed below.

Table 19
Illustration of stock advice/recommendations broadcast in multiple
WhatsApp groups

Name of the WhatsApp Groups in	Message broadcasted across WhatsApp
which stock advice were broadcast	group
which stock advice were broadcast 1. WhatsApp - ASTA - Mentor Batch 10 (140 members) 2. WhatsApp - AMW ASTA Mission Warriors (360 members) 3. WhatsApp - ASTA:VOW 24-25(415 members) 4. WhatsApp - ASTA - Mentor Batch 12(148 members) 5. WhatsApp - ASTA - MENTOR BATCH 11 (144 members) 6. WhatsApp - ASTA: Mentor Batch 9 (123 members) 7. WhatsApp - Mentor Program: Batch 7 (91 members) 8. WhatsApp - ASTA: Mentor Batch VIII (132 members) 9. WhatsApp - Mentor Program Batch V (85 members)	
V (85 members) 10.WhatsApp - Mentor Program Batch VI (83 members)	



Name of the WhatsApp Groups in	Message broadcasted across WhatsApp
which stock advice were broadcast	group
1. WhatsApp - ASTA - Mentor Batch	
10 (140 members)	
2. WhatsApp - AMW ASTA Mission	
Warriors (360 members)	
3.WhatsApp - ASTA - MENTOR	
BATCH 11 (144 members)	
4. WhatsApp - ASTA: Mentor Batch 9	
(123 members)	12/10/2023
5. WhatsApp - Mentor Program :	AS- Avadhut Sir (
Batch 7 (91 members)	NMDC now next stop could be 164
6.WhatsApp - ASTA: Mentor Batch	09:43:41
VIII (132 members)	
7.WhatsApp - Mentor Program Batch	
V (85 members)	
8.WhatsApp - Mentor Program Batch	
VI (83members)	
1. WhatsApp - ASTA - Mentor Batch	
10 (140 members)	
2. WhatsApp - AMW ASTA Mission	
Warriors (360 members)	
3. WhatsApp - ASTA: Mentor Batch 9	
(123 members)	17/06/2022
4. WhatsApp - Mentor Program :	AS- Avadhut Sir (
Batch 7 (91 members)	RBL Bank Target of 40 eventually I plan to be positional short for next 2-3 months to ride this down.
5. WhatsApp - ASTA: Mentor Batch	■ 146.82 KB 00:15:40
VIII (132 members)	
6. WhatsApp - Vayam-Siddha Project	
(27 members)	
7. WhatsApp - Mentor Program Batch	
V (85 members)	



Name of the WhatsApp Groups in	Message broadcasted across WhatsApp
which stock advice were broadcast	group
8. WhatsApp - Mentor Program Batch	
VI (83 members)	
9. WhatsApp - ASTA:VOW 22-23	
(118 _members)	
10.WhatsApp - ASTA VOW 22-23	
(212 members)	

- 21. From analysis of the WhatsApp groups operated by AS, as detailed in above tables, it is noted that ASTAPL/AS had been providing stock recommendations on a regular basis, including stop-loss levels, targets, and forecasts of the directional movement of specific stocks. It had shared positions taken/ to be taken, trades executed/to be executed by him in the market with the intention of inducing the course participants/investors to trade in securities based this advice/recommendations. In the aforesaid chats no element of investor education is noted and the same prima facie appears to be in the nature of investment advice/recommendations/trade calls.
- 22. The above are a few specific evidences of how Noticees were giving securities specific advices. There are other evidences too which are part of the Investigation Report (including its annexures). These are deemed to be part of this interim order-cum-SCN and are served alongwith this interim order-cum-SCN.

E.3. Analysis of trading done by course participants and AS

23. From analysis of the video recordings of sessions and WhatsApp chats obtained during the search and seizure operations, it is observed that AS had been using live and past market data during the sessions and has directly and indirectly advised/recommended trade calls to course participants/investors. In some instances, AS is directly giving advice/recommendation to the course participants/investors to execute trades in particular securities and in some instances AS is showing his own trades/trading strategy thereby indirectly inducing course participants/investors to also trade in such securities. To verify



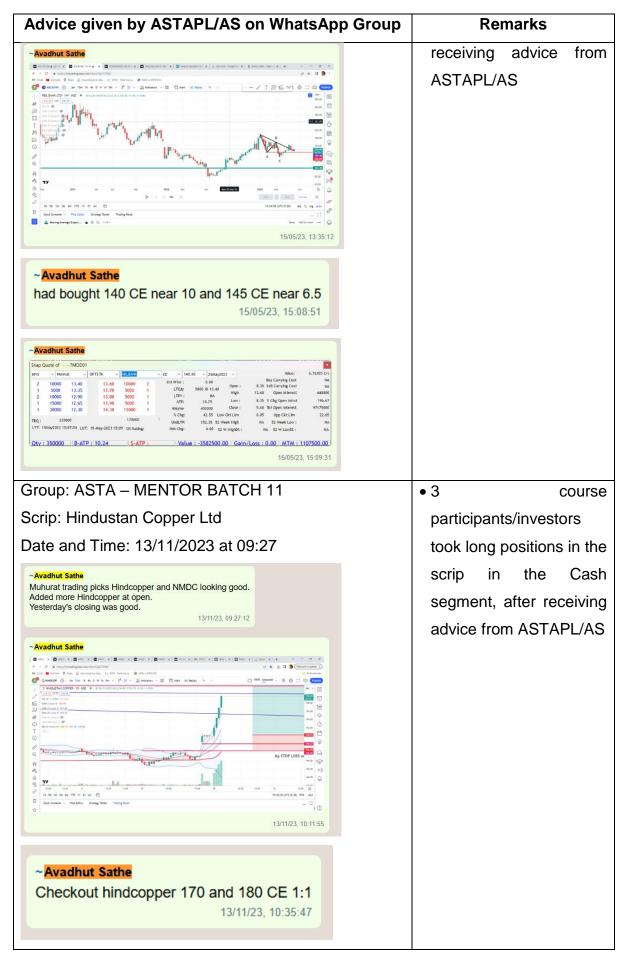
the actual trading activities of the course participants/investors and AS were examined on sample basis as the same are discussed hereinafter.

24. Trading activities of participants/investors: The course recommendations/investment advices provided by AS in the WhatsApp groups named 'ASTA - Mentor Batch 11' and 'ASTA - Mentor Batch 12' were examined and the order placement details of the course participants/investors of these groups, whose PAN was available, were also examined. It was found that course orders participants/investors have been placing based recommendations/advice provided by AS. In fact, out of 34 instances examined, it was found that course participants/investors had traded in 33 instances which were recommended by AS during the course. The details of WhatsApp screenshots and the consequent trading activities of course participants are illustrated in table below.

Table 20
Analysis of trading activities of course participants/investors

Advice given by ASTAPL/AS on WhatsApp Group	Remarks		
Group: ASTA – MENTOR BATCH 11	• 24 course		
Scrip: Natural Gas	participants/investors		
Date and Time: 11/03/2024 at 18:46	took long positions in the		
	scrip in the F&O segment		
~Avadhut Sathe	after receiving advice		
Check out NGbought near 147:10 147.60	from ASTAPL/AS		
tell me why? 11/03/24, 18:46:11			
~Avadhut Sathe also sold 150 PE near 8 11/03/24, 18:46:17			
Group: ASTA – MENTOR BATCH 11	• 7 and 1 course		
Scrip: RBL Bank Ltd	participants/investors		
Date and Time: 15/05/2023 at 13:35	took long positions in the		
	scrip in the Cash and		
	F&O segments,		
	respectively, after		







Advice given by ASTAPL/AS on WhatsApp Group	Remarks
Group: ASTA – MENTOR BATCH 12	• 4 course
Scrip: HDFC Bank, RIL and Nifty	participants/investors
Date and time: 05/06/2025 at 9:40AM	placed buy orders and 2
June 5, 2025	course
I am cautiously bullish today.	participants/investors
Check HDF CBank and relaince Both on the verge of BO	placed sell order in
HDFC Bank is a nice RD on daily and about to turn.	HDFC Bank FO segment
M = 1	on 05/06/2025 after
so far I have sold 24700 PE on the first dip after open	receiving advice from
9:40 AM -//	ASTAPL/AS
	• 1 course
	participant/investor
	placed buy and sell
	orders in RIL in FO
	segment on 05/06/2025
	after receiving advice
	from ASTAPL/AS
	• 18 course
	participants/investors
	placed buy and sell
	orders in Nifty Index
	Options after receiving
	advice from ASTAPL/AS
Group: ASTA – MENTOR BATCH 12	• 22 course
Scrip: Nifty	participants/investors
Date and time: 22/02/2025 at 02:01AM	placed buy orders and
	sell orders in Nifty Index
	Options on 24/02/2025
	after receiving advice
	from ASTAPL/AS



Advice given by ASTAPL/AS on WhatsApp Group	Remarks			
Nifty is likely to break the support and head towards 22000 and below, it seems. Do watch my FOME revision session for detailed PA study of Nifty and possible strategies. It seemed like a reversal a few days back "however it's been sideways near support with RSI still below 40 with ungali. We may see a gap down on Monday below the support 2:01 AM February 24, 2025				
Group: ASTA – MENTOR BATCH 12	• 3 course			
Scrip: Divis Laboratories Ltd.	participants/investors			
Date and time: 23/05/2024 at 11:22 AM	placed buy orders in			
Watch out for Divis going sideways near	Divislab in CM segment			
resistance. This time no big falls. indicating readiness for a breakout	and 18 course			
indicating readiness for a breakout 11:22 AM J	participants/investors			
	placed buy order and 15			
	course			
	participants/investors			
	placed sell orders in FO			
	segment in Divis			
	Laboratories Ltd on			
	23/05/2024 after			
	receiving advice from ASTAPL/AS			
Group: ASTA – MENTOR BATCH 12	• 5 course			
Scrip: NMDC Ltd and Nifty	participants/investors			
Date and time: 02/06/2024 at 01:05 PM	placed buy orders in CM			
Date and time. 02/00/2021 at 01.001 W	segment and 1 course			
	participant/investor			
	placed sell orders in CM			
	segment in NMDC on			
	03/06/2024 after			
	receiving advice from			
	ASTAPL/AS.			



Advice given by ASTAPL/AS on WhatsApp Group	Remarks				
June 2, 2024	• 6 course				
	participants/investors				
	placed buy orders and 5				
	course				
	participants/investors				
Charts are magical dissecting Friday's	placed sell orders in FO				
neutral candle.	segment in NMDC Ltd.				
I had bought NMDC on Friday on break of high of Thursday's Red candle.	on 03/06/2024 after				
1:05 PM ✓/	receiving advice from				
check it out. NMADC is BuDD on daily, that was the	ASTAPL/AS				
check it out NMDC is BuRD on daily that was the context.	• 23 course				
Long iron condor will work on Nifty, Expecting a gap up above 22780 on Monday.	participants/investors				
1:14 PM -//	placed buy orders and 22				
	course				
	participants/investors				
	placed sell orders in Nifty				
	Index Options on				
	03/06/2024 after				
	receiving advice from				
	ASTAPL/AS				
Group: ASTA – MENTOR BATCH 11	<u> </u>				
Scrip: Nifty					
Date and time: 25/04/2023 at 10:07AM	participants/investors				
Date and time. 25/04/2025 at 10.07 AW	placed buy orders and 15				
Nifty likely to cross 18000 it seems in due course. DLF - could be a shakeout did retest. Bullish RD	course				
still intact with depth of correction PFC - higher low and lets see if it makes a new all	participants/investors				
time high.	placed sell orders in Nifty				
Dr spread with OTM calls in Nifty for monthly expiry looks good!	Index Options on				
10:07 AM 🗸	25/04/2023 after				
	receiving advice from				
	ASTAPL/AS				
Group: ASTA – MENTOR BATCH 11	• 12 course				
Scrip: Silver	participants/investors				
Date and time: 16/05/2023 at 07:21PM	unto Limital Duna 90 of 125				

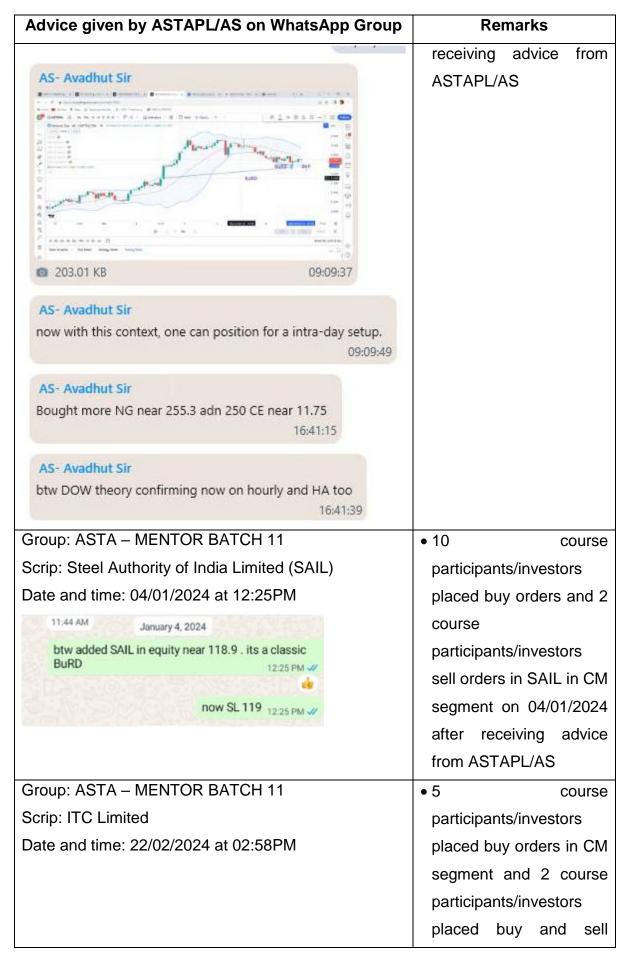


Advice given by ASTAPL/AS on WhatsApp Group	Remarks			
Check Silver have sold 73000 PE near 2050 why? 7:21 PM	placed buy orders and sell orders in Silver Futures and Options on 16/05/2023 after receiving advice from ASTAPL/AS			
Group: ASTA – MENTOR BATCH 11 Scrip: DLF Ltd. Date and time: 19/05/2023 at 10:10AM Mny 19, 2023 9 +91 70306 69441 © This message was deleted 9 30 AM Added more DLF near 455.5 10.10 AM Sth of 5th of C 10.10 AM Show me the counts in super ripple 1011 AM Cut of DLF today's trade 11.47 AM Swing over - 11.47 AM	• 13 course participants/investors placed buy orders in CM segment and 8 course participants/investors placed sell orders in CM segment in DLF Ltd. on 19/05/2023 after receiving advice from ASTAPL/AS. • 5 course participants/investors placed buy orders and sell orders in FO segment in DLF Ltd. on 19/05/2023 after			
Group: ASTA – MENTOR BATCH 11	• 11 course			
Scrip: Powergrid Corporation of India Ltd.	participants/investors			
Date and time: 07/06/2023 at 09:30AM June 7, 2023 Power Grid - which setup is it? 9:30 AM I am bullish sine 1st June. today I plan to add. 9:31 AM 9:31 AM I am bullish sine 1st June.	placed buy orders in CM segment in Powergrid on 07/06/2023 after receiving advice from ASTAPL/AS.			

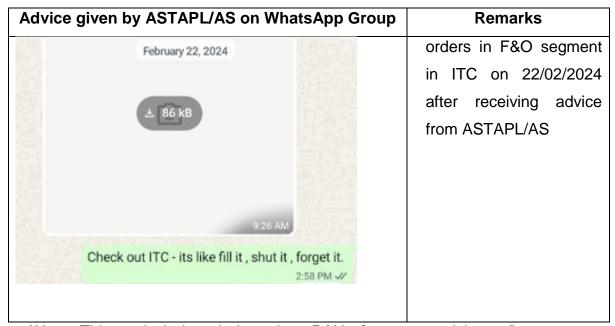


Advice given by ASTAPL/AS on WhatsApp Group	Remarks			
had bought 230 and 235 CE on 1st June will add more in 235 or 240 CE and then convert into spread. 9:31 AM 9:31 AM	• 12 course participants/investors placed buy orders and 7 course participants/investors placed sell orders in FO segment in Powergrid on 07/06/2023 after receiving advice from ASTAPL/AS.			
Group: ASTA – MENTOR BATCH 11	• 21 course			
Scrip: Crude Oil Futures and Options Date and time: 29/06/2023 at 11:28PM June 29, 2023	participants/investors placed buy orders and 17 course			
Crude - watchout I have entered into a long positions (FUT /	participants/investors sell orders in Crude Oil Futures and Options on 30/06/2023 after receiving advice from ASTAPL/AS			
SOLD Puts) and would convert to option buying as it start momentum. 11:28 PM				
Group: ASTA – MENTOR BATCH 11	• 38 course			
Scrip: Natural Gas Futures and Options Date and time: 18/10/2023 at 09:09AM	participants/investors placed buy orders and 30 course participants/investors sell orders in Natural Gas Futures and Options on 18/10/2023 after			









(Note: This analysis is only based on PAN of course participants/investors which could be identified. Actual number may be more since PAN has not been provided by Noticees and SEBI was able to identify a few PAN for analysis.)

- 25. The above are a few specific evidences of how course participants/investors have followed trades advised/recommended by AS. There are other evidences too which are part of the Investigation Report (including its annexures). These are deemed to be part of this interim order-cum-SCN and are served alongwith this interim order-cum-SCN.
- 26. Instances where advice/recommendations of AS were not backed up by his trades: The stock recommendations provided by AS through various courses and through WhatsApp groups on a sample basis and the details of order placed by AS in those scrips were examined. It was found that on some occasions AS did not place orders in his own account in respect of certain scrips on which he has made recommendations to his course participants/investors, as illustrated below:

Table 21

Analysis of instances where AS recommended scrips but did not trade

Details of recommendations made by AS	Actual trade details			
	of	AS	in	the
	spe	cified	scrip	



Croup, ACTA MENTOD DATOUAA	No order placed by			
Group: ASTA – MENTOR BATCH 11	No order placed by			
Scrip: SAIL	AS on 04/01/2024 in			
Date and time: 04/01/2024 at 12:25PM	the scrip as per the			
11:44 AM January 4, 2024	data submitted by the			
btw added SAIL in equity near 118.9 . its a classic BuRD 12.25 PM 🗸	stock exchanges.			
now SL 119 _{12:25 PM -//}				
Group: ASTA – MENTOR BATCH 12	No order placed by			
Scrip: RIL	AS on 05/06/2025 in			
Date and time: 05/06/2025 at 9:40AM	RIL as per the data			
June 5, 2025	submitted by the			
I am cautiously bullish today.	stock exchanges			
Check HDF CBank and relaince Both on the verge of BO				
HDFC Bank is a nice RD on daily and about to turn.				
Group: ASTA – MENTOR BATCH 12	No order placed by			
Scrip: ITC Ltd.	AS on 26/04/2024 in			
Date and time: 26/04/2024 at 9:40AM	ITC as per the data			
	submitted by the			
ITC on the verge of breaking the mother candle. Check it out.	stock exchanges			
also check HA setup on weekly ripple. 7.52 PM ***	_			
Data de la constanción de la c	N I I I I			
Batch name: ASTA: Gurukul Aarambh	No order placed by			
Date: 10/02/2025	AS on 10/02/2025 in			
Time Stamp within the video: 01:29:26 – 01:29:38	the scrip as per the			
·	data submitted by the			
Scrip: Divis Lab Options	stock exchanges			
	<u> </u>			





AS: (On live price volume chart of Divislab Options) So you have to see how can I get into a stock or a opportunity which helps me to take my Stop loss. Toh abhi ye hai na, ye candle high hai. Iska high hai 180. Obviously, iska Open Interest badna hai, 14% up, ok. Ab isme main entry kaise karo aur usme Stop loss kya hai? So with this candle, my Stop loss can be this, 152. Ok. On a closing basis. 152 is my Stop loss. So I have a weapon and I have a Stop loss. 152.

. . .

AS: Toh main kya yahan pe entry daal ke chod dun. 131. Keep an entry, this is just an example huh, whether it allows you or not tumhara capital ke liye. **Keep entry here.**Limit order ('Keep entry at 132 and leave the screen' typed on the chart)...But I have stop loss here and a target of this. Agar mujhe ye entry milti hai, ye mera Stop Loss hai. Toh agar ye yahan tak bhi aata hai na toh bhi mera 3-4 times profit aajayega. ...

Batch: ASTA: GEO: GUE

Date: March 09, 2025

Time Stamp within the video: 02:05:44- 02:05:54

Scrip: Data Patterns India Limited

No order placed by AS on 07/03/2025 and 10/03/2025 and 09/03/2025 being trading holidays) in the scrip as per the





data submitted by the stock exchanges

AS: (On price volume chart of Data Patterns India Limited) Lekin yeh itna volume hai na, it will give a dip, and iske neeche nahi jaana chaahiye, there is huge volume right? And yeh, long term equity investment ke liye theek rahega...mostly.

Batch: ASTA: GEO: GUE

Date: March 09, 2025

Time Stamp within the video: 02:13:00 – 02:13:21

Scrip: SRF Limited

** DESCRIPTION OF THE CONTROL OF THE

No order placed by AS on 07/03/2025 and 10/03/2025 and 09/03/2025 being trading holidays) in the scrip as per the data submitted by the stock exchanges

AS: (On price volume chart of SRF Limited) Mujhe lagta hai yeh thoda toh target dega. Bhale itna to dega...SRF teen hazaar do sau se lekar teen hazaar saat sau ka target dikhta hai.. yes..SRF is good..

Batch: ASTA: GEO: GUE

Date: March 09, 2025

Time Stamp within the video: 02:13:53 – 02:14:23

Scrip: ICICI Bank Limited

No order placed by AS on 07/03/2025 and 10/03/2025 (08/03/2025 and 09/03/2025 being





trading holidays) in the scrip as per the data submitted by the stock exchanges

AS: (On price volume chart of ICICI Bank Ltd) Thoda sa correction shuru hua hai...correction khatam hua to upar jaayega..corrective wave chal raha hai but there is no impulse...Put vagera bechane ke liye theek hai, Call khareed nahin sakte, ok.

27. The analysis of the aforesaid tables shows that many course participants/investors followed trades advised/recommended by AS in the course sessions/WhatsApp groups which indicates that the whole scheme was devised to induce course participants to execute trades in specific scrips. Further, instances where AS shared his own trading strategies or makes stock recommendations, it was found that in various instances he had not traded in those securities himself. This leads to an incontrovertible conclusion that AS was in substance providing advisory /recommendation of trading calls in the garb of educational activities. In view of the same, I prima facie find that ASTAPL/AS has been providing stock recommendation/trading calls/analysis in specific securities pursuant to which a large number of participants would trade in those stocks.

E.4. Analysis of fees collected by ASTAPL/AS from course participants

28. On perusal of the details submitted by ASTAPL/AS, it was observed that they had collected INR 6,01,37,96,917/- from the course participants for various programs between July 25, 2015 and October 09, 2025. The course-wise amount collected by ASTAPL/AS during the aforesaid period, as provided by ASTAPL/AS, is provided below:



Table 22

Amounts collected by ASTAPL/AS from the course participants for various programs between July 25, 2015 and October 09, 2025

SI. No.	Course name	No. of course participants/ investors enrolled	Total Amount Collected (in INR)
1.	GEO	68,307	4,44,42,69,898
2.	Mentorship	1,039	60,71,05,926
3.	GEO PLUS	2,749	44,92,64,372
4.	Aarambh	9,966	21,39,72,381
5.	Eye Opener	3,15,840	16,66,85,700
6.	GEO Panoramic	11,452	5,35,27,432
7.	VOW	932	4,77,85,000
8.	Gurukul Samanvay	356	1,89,86,300
9.	ECO	82	72,83,188
10.	Back To School	23	43,39,700
11.	Offline Live Market	99	5,77,020
	Total	4,10,845	6,01,37,96,917

E.5. Analysis of trading accounts owned by ASTAPL and its directors

29. The details of trading accounts operated by Noticees were obtained by SEBI from the stock exchanges to examine their trading and profitability. It is noted that in the last two financial years i.e. FY 2024-2025 and FY2025-26 (till 30/11/2025), ASTAPL/AS and AS had active trading accounts only with ABC Ltd., and GS has not traded during this period.

Table 23

Details of profit/loss made by ASTAPL and its directors in the last two financial years

Name	2024-25 and 2025-2026 (till 30/11/2025)				
Avadhut Dinkar Sathe	-4,30,88,765.12				



Name	2024-25 and 2025-2026 (till 30/11/2025)				
Avadhut Sathe Trading	-1,88,83,888.18				
Academy Private Limited	-1,00,00,000.10				
Gouri Avadhut Sathe	Nil				
Total	- 6,19,72,653.30				

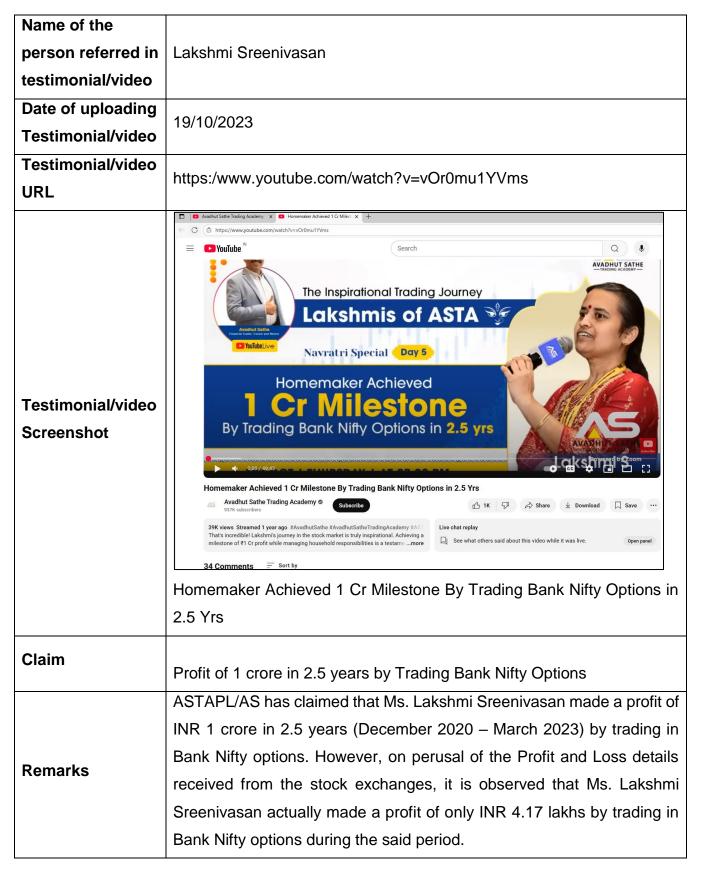
30. From the aforesaid details, I note that ASTAPL and AS have cumulatively incurred losses in their trading accounts, whereas they were advertising themselves as market experts and promising the course participants/investors of extraordinary profits for which they were charging huge fees.

E.6. Analysis of testimonials of course participants and their trading accounts

- 31. SEBI had issued an Administrative Warning letter to ASTAPL/AS on March 01, 2024, inter-alia, warning ASTAPL/AS to refrain from misrepresenting facts and selectively disclosing data in various advertisements issued by it. However, ASTAPL/AS continued to advertise videos claiming that their course participants/investors earned supernormal profits with a view to induce more investors to join their courses.
- 32. To check the veracity of the claims made by ASTAPL/AS in various advertisements issued by it, SEBI examined the actual profit and loss details of the concerned investors whose profits were advertised as testimonials by ASTAPL/AS. It was found that the claims averred in the advertisements were not backed by facts and were misleading. Some of the misleading testimonials published by ASTAPL/AS before and after the issuance of administrative warning are illustrated below.

Table 24
Illustrations of testimonials published by the ASTAPL/AS before issuance of Administrative Warning by SEBI



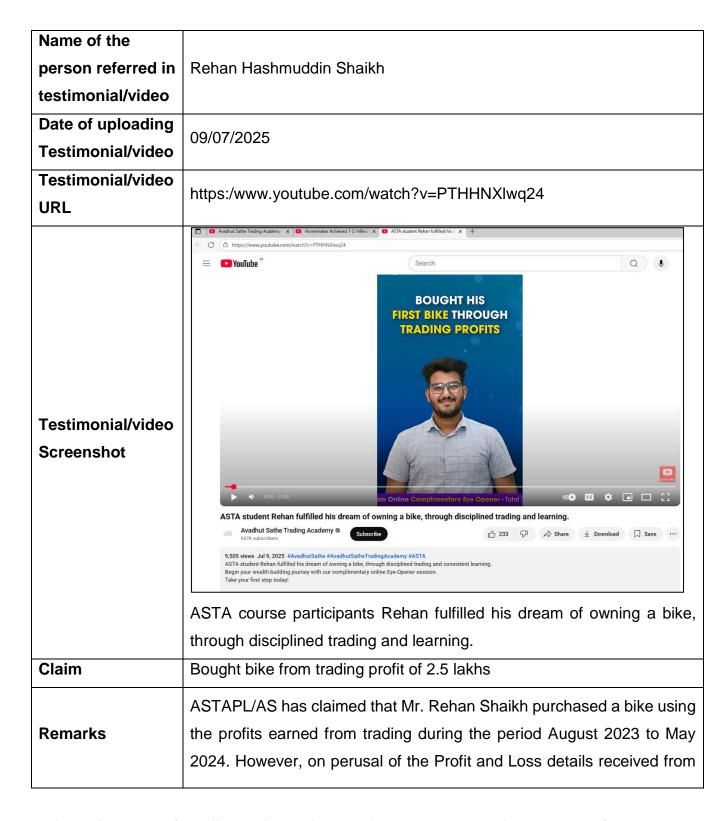




Name of person referred in	Smruti Ameya Apte						
testimonial/video	2						
Date of uploading							
the Testimonial/Video	10/10/2021						
Testimonial/video							
URL	https:/www.youtube.com/watch?v=MI4SsOTxOWA						
	✓						
	■ Search						
Testimonial/video	Avadhut Sathe In Interaction with Laxmis Of ASTA 7th OCT Thursday 8 PM LIVE Streaming on LIVE Streaming on LIVE Streaming on Avadhut Sathe Trading Academy Avadhut Sathe Trading Academy Avadhut Sathe in Live Interaction with LAKSHMIs of ASTA - Day 4 Avadhut Sathe in Live Interaction with LAKSHMIs of ASTA - Day 4						
Claim	Ex-banker consistently earning more than her salary after GEO Program						
Remarks	In a video published by ASTAPL/AS, it is claimed that Ms. Smruti Apte ex-banker, consistently earned more than her salary from trading durin the period from March 2021 to October 2021 after attending the GEO course. However, upon perusal of the Profit and Loss details receive from the stock exchanges, it is observed that Ms. Smruti Apte actual incurred a loss of INR 1,38,244.37 from trading during the same period						



Table 25 Illustration of testimonials published by the ASTAPL/AS after issuance of Administrative Warning by SEBI



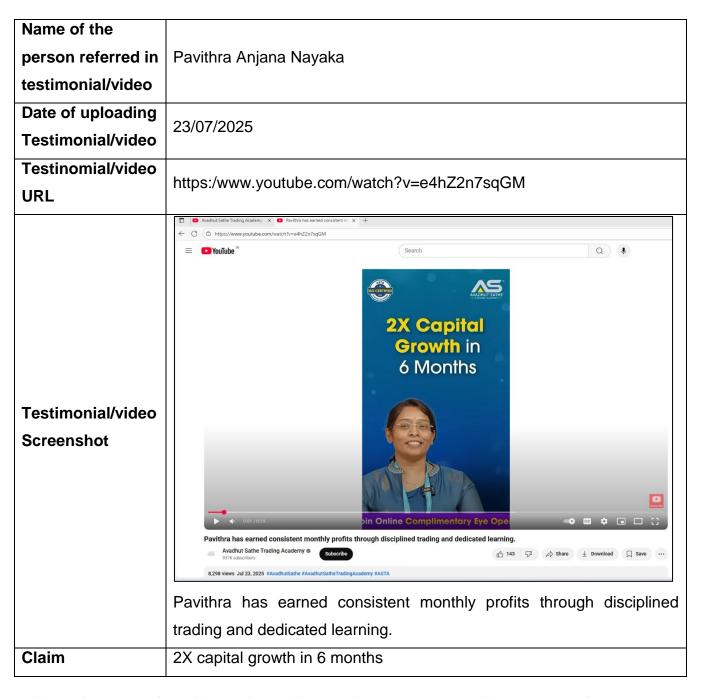


the stock exchanges, it is observed that Mr. Rehan Shaikh actually
incurred a loss of INR 13,256.85 during the said period.

Name of the								
person referred in	Akash Ratnakar Warpe							
testimonial/video								
Date of uploading	27/02/2025							
Testimonial/video	21/02/2023							
Testimonial/video	https://www.youtubo.com/wotob2y_9yHiPhpk_Ok							
URL	https:/www.youtube.com/watch?v=8vHiRhnk_Qk							
	■ How Astash Turned 11.8 Lacs × + - の X							
	← → ♂ \$ youtube.com/watch?v=8vHiRhnk_Qk							
	OF ASTA							
Testimonial/video Screenshot	Grew my capital from ₹1.8 Lacs to ₹45 Lacs with precision & strategy. - Aakash Validated by verified P&L Avadrut Sathe Trading Academy Subscribes 13K views 8 months ago #ASTA #StockMarket #StockTraders How Aakash Turned ₹1.8 Lacs into ₹45 Lacs with ASTA's Strategy **Astar **StockMarket #StockTraders** How Aakash Turned ₹1.8 Lacs into ₹45 Lacs with ASTA's Strategy							
Claim	Profit of 4 to 5 lakhs per month and made profit of 43.2 lakhs during period from May 2023 to Sep 2024							



	In advertisement published by ASTAPL/AS, it is showcased that Mr.
	Akash Warpe made a profit of INR 4 to 5 lakhs per month and grew his
	capital from INR 1.8 lakhs to INR 45 lakhs during the period from May
Remarks	2023 to September 2024. However, on perusal of the Profit and Loss
	details received from the stock exchanges, it is observed that Mr. Akash
	Warpe actually incurred a loss of INR 5,58,444.43 during the period from
	May 2023 to September 2024.





Remarks

In advertisement published by ASTAPL/AS, it is showcased that Ms. Pavithra Nayaka made 2X capital growth in 6 months (September 2024 to March 2025). However, on perusal of the Profit and Loss details received from the stock exchanges, it is observed that Ms. Pavithra Nayaka actually incurred a loss of INR 3,05,704.40 during the period from September 2024 to March 2025.

- 33. From the aforesaid tables, it is observed that ASTAPL/AS has been circulating videos which falsely advertised that their course participants had earned supernormal profits. I note that ASTAPL/AS, even after receipt of the administrative warning from SEBI, continued to publish false and misleading advertisements. The analysis of trading accounts of these participants shows that they had in fact incurred losses, let alone any profit from the trades. Such videos, containing bogus claims, *prima facie* appear to have been designed to induce investors to enroll into the courses offered by ASTAPL/AS which in fact offered investment advisory/research analyst services in the garb of educating unsuspecting investors.
- 34. The above are a few specific evidences of how ASTAPL/AS has been circulating videos which falsely advertised that their course participants had earned extra ordinary profits. There are other evidences too which are part of the Investigation Report (including its annexures). These are deemed to be part of this interim order-cum-SCN and are served alongwith this interim order-cum-SCN.

E.7. Analysis of profit and loss of course participants of ASTAPL/AS after completion of course

35. In order to examine the impact of the courses of ASTAPL/AS on the profitability of the course participants in general, details of the profit and loss of course participants/investors for a period of six months following completion of the Mentorship Course, for which ASTAPL/AS charges a fee of INR 6.75 lakhs, were obtained in respect of the last two batches.



36. PAN details of the course participants/investors enrolled for the Mentorship courses were sought from ASTAPL/AS but the same were not provided by it. Out of 311 course participants/investors who attended the last two batches of the Mentorship program, PAN of 186 course participants/investors could be obtained through UCC database maintained by stock exchanges and details of the same is provided below:

Table 26

Details of profit and loss incurred by participants of mentorship course during six-month period after completing the course

No. of course participants/investors	Net Profit/Loss (in INR)			
186	-1,93,03,544.95			

37. Upon examination of the profit and loss statements of these 186 course participants/investors, it is observed that 65% of the course participants/investors whose profit and loss were examined (121 out of 186) incurred losses during the six-month period after completion of the course, contradicting the general message attempted to be disseminated by Noticees through advertisements that attending ASTAPL/AS courses helps in earning supernormal profits.

F. ROLE OF DIRECTOR(S) AND PROPRIETOR

38. As per the information available on MCA website, AS and GS are directors of ASTAPL since incorporation on January 13, 2020. AS was also the proprietor of Avadhut Sathe Training Academy, the proprietorship firm in whose name the activities were carried out prior to incorporation of ASTAPL. Avadhut Sathe, being the promoter/founder/ director and main trainer of ASTAPL and the sole proprietor of Avadhut Sathe Trading Academy, is directly responsible for the unregistered Investment Advisory/Research Analyst activities undertaken by ASTAPL. AS has also confirmed in the statement of examination on oath provided to the IA on August 20, 2025 that he is the founder and director of ASTAPL and also heads the management of ASTAPL and look after its day-to-day activities. It is also observed that the chats in the WhatsApp groups providing stock analysis/stock recommendation and the stock analysis and recommendation using live market



data during the courses have been provided by AS himself, underscoring his role in the matter.

39. Further, on perusal of the bank statements of GS, it is observed that GS has been receiving recurring payments from ASTAPL. This, in conjunction with the fact that GS is a director of ASTAPL, clearly indicates that GS has been actively involved in the day-to-day operations of ASTAPL and is responsible for the unregistered Investment Advisory/Research Analyst activities carried out by ASTAPL. GS is also an Authorised Person of a Stock broker – ABC Limited having 236 clients mapped to her. Of these, 179 of clients were also observed to be course participants/investors of ASTAPL.

G. CALCULATION OF COURSE FEES RELATED TO UNREGISTERED ACTIVITY

40. SEBI had received specific complaints/evidences in respect of eight out of ten courses offered by ASTAPL/AS viz. GEO, Mentorship, GEO PLUS, Aarambh, Eye Opener, GEO Panoramic, VOW and Gurukul Samanvay. SEBI investigation found evidence which establishes violation of securities laws in respect of eight out of ten programs offered by ASTAPL/AS from January 01, 2020 to October 09, 2025. From perusal of data submitted by ASTAPL/AS, it was found that it had collected INR 6,01,37,96,917/- from course participants as fees for enrolling into ten programs offered between July 25, 2015 to October 09, 2025 and the amount attributable to unregistered Investment Advisory/Research Analyst activities in respect of eight programs from January 01, 2020 to October 09, 2025 has been calculated as follows:

Table 27

Calculation of amount attributable to unregistered activities in respect of eight programs from January 01, 2020 to October 09, 2025

Course	2020	2021	2022	2023	2024	2025	Total
Name							(INR in
							Crore)
GEO	37.50	61.71	79.15	105.06	100.17	39.90	423.49
Mentorship	-	-	16.32	8.75	7.25	6.77	39.08



GEO PLUS	2.13	7.27	8.19	7.50	11.56	-	36.65
Aarambh	-	-	1.67	6.30	7.64	5.79	21.40
Eye Opener	1.51	0.06	3.44	5.60	5.17	0.88	16.67
GEO Panoramic	0.20	0.65	-	2.31	0.37	-	3.53
VOW	-	-	0.99	0.76	1.13	1.47	4.35
Gurukul Samanvay	-	-	0.59	0.41	-	-	1.00
Total (INR in Crore)	41.35	69.69	110.33	136.70	133.28	54.81	546.17*

^{*}Source: Data submitted by ASTAPL/AS

41. Thus out of the total amount of INR 6,01,37,96,917/- collected by ASTAPL/AS and AS since inception, direct evidence is available in respect of the aforesaid courses and the amount attributable to these course is INR 5,46,16,65,367/-.

H. EXAMINATION OF VIOLATION OF PROVISIONS OF THE SEBI ACT AND REGULATIONS MADE THEREUNDER

- 42. After recording *prima facie* findings on the factual aspects, I proceed to examine whether the acts and omission on the part of Noticees are in violation of provisions of the SEBI Act, Regulations and Circulars made thereunder.
- 43. The factual matrix narrated in this order necessitates examination of following violations:
 - i Sub-section (1) of section 12 of the SEBI Act, 1992 r/w sub-regulation(1) of the regulation 3 of the IA Regulations;
 - ii Sub-section (1) of section 12 of the SEBI Act, 1992 r/w sub-regulation(1) of the regulation 3 of the RA Regulations; and
 - iii Clauses (a), (b) and (c) of section 12A of the SEBI Act, 1992 read with Sub-regulation (a), (b), (c), (d) of regulation 3, sub-regulation (1) of regulation 4, clauses (k), (o) and (s) of sub-regulation 2 of regulation 4 of the PFUTP Regulations.



44. The text of aforesaid provisions of the SEBI Act, 1992, IA Regulations, RA Regulations, and PFUTP Regulations are reproduced below for ease of reference:

Functions of Board

11. (1) Subject to the provisions of this Act, it shall be the duty of the Board to protect the interests of investors in securities and to promote the development of, and to regulate the securities market, by such measures as it thinks fit.

"SEBI Act, 1992

(4) Without prejudice to the provisions contained in sub-sections (1), (2), (2A) and (3) and section 11B, the Board may, by an order, for reasons to be recorded in writing, in the interests of investors or securities market, take any of the following measures, either pending investigation or inquiry or on completion of such investigation or inquiry, namely:—

(b) restrain persons from accessing the securities market and prohibit any person associated with securities market to buy, sell or deal in securities

(d) impound and retain the proceeds or securities in respect of any transaction which is under investigation

(4A) Without prejudice to the provisions contained in sub-sections (1), (2), (2A), (3) and (4), section 11B and section 15-I, the Board may, by an order, for reasons to be recorded in writing, levy penalty under sections 15A, 15B, 15C, 15D, 15E, 15EA, 15EB, 15F, 15G, 15H, 15HA and 15HB after holding an inquiry in the prescribed manner.

Power to issue directions

11B(1) Save as otherwise provided in section 11, if after making or causing to be made an enquiry, the Board is satisfied that it is necessary,—



- (i) in the interest of investors, or orderly development of securities market; or
- (ii) to prevent the affairs of any intermediary or other persons referred to in section 12 being conducted in a manner detrimental to the interest of investors or securities market; or
- (iii) to secure the proper management of any such intermediary or person, it may issue such directions,
 - (a) to any person or class of persons referred to in section 12, or associated with the securities market; or
 - (b) to any company in respect of matters specified in section 11A, as may be appropriate in the interests of investors in securities and the securities market.

Explanation. —For the removal of doubts, it is hereby declared that the power to issue directions under this section shall include and always be deemed to have been included the power to direct any person, who made profit or averted loss by indulging in any transaction or activity in contravention of the provisions of this Act or regulations made thereunder, to disgorge an amount equivalent to the wrongful gain made or loss averted by such contravention.

(2) Without prejudice to the provisions contained in sub-section (1), sub-section (4A) of section 11 and section 15-I, the Board may, by an order, for reasons to be recorded in writing, levy penalty under sections 15A, 15B, 15C, 15D, 15E, 15EA, 15EB, 15F, 15G, 15H, 15HA and 15HB after holding an inquiry in the prescribed manner.

Cease and desist proceedings

11D. If the Board finds, after causing an inquiry to be made, that any person has violated, or is likely to violate, any provisions of this Act, or any rules or regulations made thereunder, it may pass an order requiring such person to cease and desist from committing or causing such violation:



Provided that the Board shall not pass such order in respect of any listed public company or a public company (other than the intermediaries specified under section 12) which intends to get its securities listed on any recognised stock exchange unless the Board has reasonable grounds to believe that such company has indulged in insider trading or market manipulation.

Registration of stock brokers, sub-brokers, share transfer agents, etc.

12. (1) No stock broker, sub-broker, share transfer agent, banker to an issue, trustee of trust deed, registrar to an issue, merchant banker, underwriter, portfolio manager, investment adviser and such other intermediary who may be associated with securities market shall buy, sell or deal in securities except under, and in accordance with, the conditions of a certificate of registration obtained from the Board in accordance with the regulations made under this Act:

Provided that a person buying or selling securities or otherwise dealing with the securities market as a stock broker, sub-broker, share transfer agent, banker to an issue, trustee of trust deed, registrar to an issue, merchant banker, underwriter, portfolio manager, investment adviser and such other intermediary who may be associated with securities market immediately before the establishment of the Board for which no registration certificate was necessary prior to such establishment, may continue to do so for a period of three months from such establishment or, if he has made an application for such registration within the said period of three months, till the disposal of such application:

Provided further that any certificate of registration, obtained immediately before the commencement of the Securities Laws (Amendment) Act, 1995, shall be deemed to have been obtained from the Board in accordance with the regulations providing for such registration.

Prohibition of manipulative and deceptive devices, insider trading and substantial acquisition of securities or control.

12A. No person shall directly or indirectly—



- (a) use or employ, in connection with the issue, purchase or sale of any securities listed or proposed to be listed on a recognized stock exchange, any manipulative or deceptive device or contrivance in contravention of the provisions of this Act or the rules or the regulations made thereunder;
- (b) employ any device, scheme or artifice to defraud in connection with issue or dealing in securities which are listed or proposed to be listed on a recognised stock exchange;
- (c) engage in any act, practice, course of business which operates or would operate as fraud or deceit upon any person, in connection with the issue, dealing in securities which are listed or proposed to be listed on a recognised stock exchange, in contravention of the provisions of this Act or the rules or the regulations made thereunder;

Penalty for fraudulent and unfair trade practices.

15HA. If any person indulges in fraudulent and unfair trade practices relating to securities, he shall be liable to a penalty [which shall not be less than five lakh rupees but which may extend to twenty-five crore rupees or three times the amount of profits made out of such practices, whichever is higher

Penalty for default in case of investment adviser and research analyst.

15EB. Where an investment adviser or a research analyst fails to comply with the regulations made by the Board or directions issued by the Board, such investment adviser or research analyst shall be liable to penalty which shall not be less than one lakh rupees but which may extend to one lakh rupees for each day during which such failure continues subject to a maximum of one crore rupees.

Delegation.

19. The Board may, by general or special order in writing delegate to any member, officer of the Board or any other person subject to such conditions, if any, as may be specified in the order, such of its powers and



functions under this Act (except the powers under section 29) as it may deem necessary.

Contravention by companies

27. (1) Where a contravention of any of the provisions of this Act or any rule, regulation, direction or order made thereunder has been committed by a company, every person who at the time the contravention was committed was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the contravention was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such contravention.

(2) Notwithstanding anything contained in sub-section (1), where an contravention under this Act has been committed by a company and it is proved that the contravention has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly.

Explanation: For the purposes of this section, —

- (a) "company" means any body corporate and includes a firm or other association of individuals; and
- (b) "director", in relation to a firm, means a partner in the firm.

IA Regulations

Definitions.

2. (1) In these regulations, unless the context otherwise requires, the terms defined herein shall bear the meanings assigned to them below, and their cognate expressions shall be construed accordingly,—



(m) "investment adviser" means any person, who for consideration, is engaged in the business of providing investment advice to clients or other persons or group of persons and includes a part-time investment adviser or any person who holds out himself as an investment adviser, by whatever name called

Application for grant of certificate.

3(1) On and from the commencement of these regulations, no person shall act as an investment adviser or hold itself out as an investment adviser unless he has obtained a certificate of registration from the Board under these regulations:

RA Regulations

Definitions.

- 2 (1) (u) "research analyst" means a person who, for consideration, is engaged in the business of providing research services and includes a part-time research analyst;
- (wa) "research services" means the following services provided by research analyst: i. preparation or publication of the research report or content of the research report; or
- ii. providing or issuing research report or research analysis; or
- iii. making 'buy/sell/hold' recommendation; or
- iv. giving price target or stop loss target; or
- v. offering an opinion concerning public offer, or
- vi. recommending model portfolio; or
- vii. providing trading calls; or
- viii. any other service of similar nature or character,
- with respect to securities that are listed or proposed to be listed in a stock exchange, whether or not any such person has the job title of 'research analyst' to the clients or other persons or group of persons or general public;



Application for grant of certificate.

3(1) On and from the commencement of these regulations, no person shall act as a research analyst or research entity or hold itself out as a research analyst unless he has obtained a certificate of registration from the Board under these regulations:

SEBI (PFUTP) Regulations, 2003

Prohibition of certain dealings in securities

- 3. No person shall directly or indirectly-
 - (a) buy, sell or otherwise deal in securities in a fraudulent manner;
 - (b) use or employ, in connection with issue, purchase or sale of any security listed or proposed to be listed in a recognized stock exchange, any manipulative or deceptive device or contrivance in contravention of the provisions of the Act or the rules or the regulations made there under;
 - (c) employ any device, scheme or artifice to defraud in connection with dealing in or issue of securities which are listed or proposed to be listed on a recognized stock exchange;
 - (d) engage in any act, practice, course of business which operates or would operate as fraud or deceit upon any person in connection with any dealing in or issue of securities which are listed or proposed to be listed on a recognized stock exchange in contravention of the provisions of the Act or the rules and the regulations made there under.

Prohibition of manipulative, fraudulent and unfair trade practices

4. (1) Without prejudice to the provisions of regulation 3, no person shall indulge in a manipulative, fraudulent or an unfair trade practice in securities markets.

Explanation. –



For the removal of doubts, it is clarified that any act of diversion, misutilisation or siphoning off of assets or earnings of a company whose securities are listed or any concealment of such act or any device, scheme or artifice to manipulate the books of accounts or financial statement of such a company that would directly or indirectly manipulate the price of securities of that company shall be and shall always be deemed to have been considered as manipulative, fraudulent and an unfair trade practice in the securities market.

(2) Dealing in securities shall be deemed to be a manipulative fraudulent or an unfair trade practice if it involves any of the following:—

- (k) disseminating information or advice through any media, whether physical or digital, which the disseminator knows to be false or misleading in a reckless or careless manner and which is designed to, or likely to influence the decision of investors dealing in securities;
- (o) fraudulent inducement of any person by a market participant to deal in securities with the objective of enhancing his brokerage or commission or income;
- (s) mis-selling of securities or services relating to securities market.
- 45. I note that the essence of sub-section (1) of section 12 of the SEBI Act, 1992 and sub-regulation (1) of regulation 3 of the IA Regulations and sub-regulation (1) of regulation 3 of the RA Regulations is *inter alia* to prohibit carrying out the activity of an investment adviser/ research analyst without obtaining the requisite registration from the SEBI.
- 46. From perusal of clauses (a), (b) and (c) of section 12A of the SEBI Act, 1992 read with sub-regulations (a), (b), (c), (d) of regulation 3, sub-regulation (1) of regulation 4 and clauses (k), (o) and (s) of sub-regulation (2) of regulation 4 of the PFUTP Regulations, I note that these provisions prohibit the following:
 - i. Buying, selling or dealing in securities in a fraudulent manner;



- ii. use of or employment of any manipulative or deceptive device or contrivance, in contravention of provisions of the SEBI Act or rules or regulations made thereunder;
- iii. employment of any device scheme or artifice to defraud in connection with dealing with securities;
- iv. engagement in any act, practice, course of business which operate/would operate as fraud or deceit upon any person in contravention of provisions of the SEBI Act or rules or regulations made thereunder;
- v. dealing in securities which is manipulative, fraudulent or an unfair trade practice;
- vi. disseminating information or advice through any media, which the disseminator knows to be false or misleading, or which is either designed to or likely to influence the decisions of investors;
- vii. fraudulently inducing any person to deal in securities to increase the income:
- viii. mis-selling of services relating to securities market.
- 47. Clause (I) of sub-regulation (1) of regulation 2 of the IA Regulations which defines "investment advice" as:

""investment advice" means advice relating to investing in, purchasing, selling or otherwise dealing in securities or investment products, and advice on investment portfolio containing securities or investment products, whether written, oral or through any other means of communication for the benefit of the client and shall include financial planning:

Provided that investment advice given through newspaper, magazines, any electronic or broadcasting or telecommunications medium, which is widely available to the public shall not be considered as investment advice for the purpose of these regulations"

48. In terms of clause (m) of sub-regulation (1) of regulation 2 of the IA Regulations "investment adviser" is defined as below:



"investment adviser" means any person, who for consideration, is engaged in the business of providing investment advice to clients or other persons or group of persons and includes any person who holds out himself as an investment adviser, by whatever name called;"

- 49. Prior to amendment w.e.f. 16-12-2024, Sub-clause (i) to (v) of clause (u) of sub-regulation (1) of regulation 2 of RA Regulations defines "research analyst" as:
 - "i. preparation or publication of the content of the research report; or
 - ii. providing research report; or
 - iii. making 'buy/sell/hold' recommendation; or
 - iv. giving price target; or
 - v. offering an opinion concerning public offer,

with respect to securities that are listed or to be listed in a stock exchange, whether or not any such person has the job title of 'research analyst' and includes any other entities engaged in issuance of research report or research analysis.

50. Clause (w) of sub-regulation (1) of regulation 2 of RA Regulations defines 'research report' as:

"research report" means any written or electronic communication that includes research analysis or research recommendation or an opinion concerning securities or public offer, providing a basis for investment decision and does not include the

following communications: -

- (i) comments on general trends in the securities market;
- (ii) discussions on the broad-based indices;
- (iii) commentaries on economic, political or market conditions;
- (iv) periodic reports or other communications prepared for unit holders of mutual fund or alternative investment fund or clients of portfolio managers and investment advisers;
- (v) internal communications that are not given to current or prospective clients;
- (vi) communications that constitute offer documents or prospectus that are circulated as per regulations made by the Board;



(vii) statistical summaries of financial data of the companies;

(viii) technical analysis relating to the demand and supply in a sector or the

index:

(ix) any other communication which the Board may specify from time to time:"

- 51. The findings of investigation clearly demonstrate that Avadhut Sathe imparted advice relating to investing in, purchasing, selling or otherwise dealing in securities or investment products in lieu of consideration. There are evidences of (i) video recordings and WhatsApp chats containing specific securities recommendations given to participants; (ii) suggestion of entry and exit targets; (iii) suggestion of stop loss; (iv) forecasting the directional movement of specific stocks; (v) sharing trades executed/positions taken by AS to induce investors; (vi) sharing live trading positions during the programs; and (vii) suggesting strategies as well as specific call to execute trades during live market hours.
- 52. The aforesaid activities clearly fall within definitions of Investment Advisor and Research Analysts. However, it is seen that neither ASTAPL nor its directors (AS and GS) have registered themselves with SEBI under IA Regulations or RA Regulations. Such acts, on the part of the Noticees are *prima facie* found to be of the nature of unregistered investment advisor/research analyst.
- 53. In view of the above, I find the acts of Noticees to be in violation of the provisions of Section 12(1) of the SEBI Act read with regulation 3 of IA Regulations and regulation 3 of the RA Regulations.
- 54. Apart from carrying out unregistered Investment Advisory/Research Analyst activities, ASTAPL and AS have also disseminated false and misleading information through social media in a reckless or careless manner to influence the decision of investors dealing in securities. As seen from the analysis of the testimonials of course participants which were circulated by ASTAPL and AS through its social media channels, it was falsely advertised that participants were able to generate supernormal profits. SEBI investigation found that the

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participants had actually suffered net losses and such testimonial videos have been recklessly circulated on social media with the objective of inducing unsuspecting and gullible investors to enrol for ASTAPL/AS's programs/advisory/analyst services, despite SEBI warning ASTAPL/AS to refrain from such practices. Thus, I find such acts of Noticees to be, *prima facie*, in violation of Regulation 4(2)(k) of the PFUTP Regulations.

- 55. By projecting unrealistically high returns in such videos to gullible investors, with the intent to fraudulently inducing them to enrol in their programs Noticees have enhanced their income. It was found that ASTAPL/AS had collected INR 6,01,37,96,917/- from the course participants for various programs between July 25, 2015 and October 09, 2025. Since ASTAPL/AS have engaged in fraudulent inducement of investors with the objective of increasing their own income, I find the activities of *Noticees* to be, *prima facie*, in violation of Regulation 4(2)(o) of the PFUTP Regulations.
- 56. Furthermore, ASTAPL/AS were observed to be mis-selling investment advisory/research analyst services to unsuspecting clients by portraying false returns, concealing the fact that it did not have the required registration from SEBI, and failing to take reasonable care to ensure the suitability of the securities or services to the buyers. Thus, I find such acts of the Noticees to be, *prima facie*, in violation of Regulation 4(2)(s) of the PFUTP Regulations.
- 57. In view of the above, I find that the aforesaid acts of the Noticees, *prima facie* establish violation of clauses (a), (b) and (c) of section 12A of the SEBI Act, 1992 read with provisions of sub-regulations (a) to (d) of regulation 3 as well as sub-regulation (1) of regulation 4 and clauses (k), (o) and (s) of sub-regulation (2) of regulation 4 of the PFUTP Regulations. Though any of these violation would satisfy invocation of powers to issue directions but in this case, all the above violations have been noticed due to overlapping nature of violation.
- 58. As the *prima facie* violation on the part of ASTAPL/AS has been established, it is to be seen as to who all are the natural persons, who are to be held liable in terms of section 27 of the SEBI Act. As per this provision, wherever violation has been



committed by a company, every person who at the time the contravention was committed was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly.

- 59. The details of the directors of ASTAPL have been discussed in the order. It is noted that the AS and the GS have been Directors of ASTAPL since its incorporation and AS also happens to be the spouse of the GS. It is further seen that after incorporation of ASTAPL, both AS and GS have continued to be on the helms of its affairs throughout the investigation period. Most of the online sessions of ASTAPL were carried out by the AS. Further, from perusal of the bank statements, it is observed that GS has been receiving recurring payments from ASTAPL. This, in conjunction with the fact that GS is a director of ASTAPL, clearly indicates that GS has been actively involved in the day-to-day operations of ASTAPL and is responsible for the activities carried out by ASTAPL. It is also of importance that all the violations of ASTAPL, which have been elaborated above have taken place when AS and GS were responsible for the conduct of the business of the ASTAPL. Hence, under section 27 of the SEBI Act, both AS and GS, are prima facie guilty of contravention committed by the ASTAPL.
- 60. Thus, I find that for the violations which are observed to have been committed prima facie by ASTAPL, both AS and GS need to be held responsible in terms of section 27 of the SEBI Act.
- 61. In view of the above, I find that Noticees have *prima facie* violated the following provisions of securities laws:
 - Sub-section (1) of section 12 of the SEBI Act, 1992 r/w sub-regulation (1)
 of the regulation 3 of the IA Regulations;
 - ii Sub-section (1) of section 12 of the SEBI Act, 1992 r/w sub-regulation (1) of the regulation 3 of the RA Regulations; and
 - iii Clauses (a), (b) and (c) of section 12A of the SEBI Act, 1992 read with Sub-regulation (a), (b), (c), (d) of regulation 3, sub-regulation (1) of



regulation 4, clauses (k), (o) and (s) of sub-regulation 2 of regulation 4 of the PFUTP Regulations.

62. At this stage, it may be clarified that SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD-1/P/CIR/2025/11 dated January 29, 2025 (hereinafter referred to as "2025 Circular") clarifies provisions related to association of persons regulated by the Board, MIIs, and their agents with persons engaged in prohibited activities. Clause 8 of Annexure A to the aforesaid circular clarifies what constitute educational services and the same is produced below:

8. What distinguishes education and advice/recommendation?

A person engaged solely in education shall mean that such person is not engaged in any of the two prohibited activities. Such person should not be using the market price data of the preceding three months to speak/talk/display the name of any security including using any code name of the security in his/her talk/speech, video, ticker, screen share etc. indicating the future price, advice or recommendation related to security or securities.

- 63. The two prohibited activities referred to in this answer are (i) providing advice or any recommendation, directly or indirectly, in respect of or related to a security or securities, without being registered with or otherwise permitted by the Board to provide such advice or recommendation; and (ii) making any claim, of returns or performance expressly or impliedly, in respect of or related to a security or securities, without being permitted by the Board to make such a claim.
- 64. I agree that 2025 circular is dated January 29, 2025 and would apply prospectively. However, what is educational activity and what is not educational activity is understood well before the issuance of this circular. Providing stock specific advice is quite clearly outside the scope of educational activity. It clearly falls within the domain of investment advisory/research analyst activity even for period prior to this circular. Further, in this case there are clear evidences of investment advice and stock recommendation in the garb of investor education which clearly shows that even before the issuance of 2025 Circular, ASTAPL/AS was doing more than just educational activity, at least in the courses whose



evidences are discussed in this order. Thus, there is a need to issue an ad-interim order to stop the *Noticees* from carrying out these activities and also to protect the interest of investors.

I. NEED OF INTERIM EX-PARTE ORDER

- 65. The mandate of SEBI is to protect the interest of investors in securities and to promote the development of, and to regulate, the securities market and for matters connected therewith or incidental thereto. Section 11 of the SEBI Act, 1992 empowers SEBI to take such measures as it thinks fit for fulfilling the aforesaid mandate. The IA Regulations and RA Regulations have been formulated with the main objective of regulating investment advisory and research activities to safeguard the interests of investors. Registration of such investment advisory and research analyst activity with SEBI is mandatory under the relevant regulations of SEBI to make investment advisers and research analysts accountable for their services by requiring them to comply with the criteria set out in the relevant provisions of these Regulations.
- 66. Under the IA Regulations and RA Regulations, a comprehensive framework has been laid down with the sole objective of protection of investors' interest. There are entry barriers in terms of networth requirements, educational qualification and experience. Further, after grant of registration, there are responsibilities cast upon the registered investment adviser like maintaining risk profiles and issuing advice suitable to the risk profile. Similarly, research analysts are required to back their trading calls with research reports. It is also mandated that they shall not provide any promise or assurance of favourable review in its research report making disclosures to the clients etc. However, by acting as an unregistered investment advisor and research analyst, Noticees have been able to circumvent all the regulatory requirements pertaining to an investment adviser and research analyst and collected large amounts of fee from the investors. This has resulted in comprising investors interest which has subsequently resulted into a large number of complaints.



- 67. From the findings of the investigation, it is clear that none of Noticees are registered with SEBI as Investment Advisor or Research Analyst. However, despite being not registered, Noticees have been providing investment advisory and research analyst services under the guise of their stock market training programs to a large number of investors. The Noticees have been observed to have collected INR 6,01,37,96,917/- from more than 3.37 lakh investors. The Noticees have been recklessly misleading, soliciting and inducing the investors to deal in the securities market on the basis of investment advice and stock analysis without having the requisite registration certificate as mandated under securities laws. Further, it is noted from material available on record that the unregistered advisory and analyst services of ASTAPL/AS continue to be active as on date, and the ASTAPL/AS continues to mislead and solicit money from course participants. Such services are adversely impacting the orderly development of securities market apart from prejudicing the interests of the investors in the securities market.
- 68. It is also observed that Noticees continue to disseminate misleading information to public for inducing investors by portraying unrealistic returns from the stock market, despite being already warned by SEBI to avoid recurrence of such instances in future. The Noticees continue to publish the misleading information portraying unrealistic returns and continued to collect money from participants for their programs wherein advisory and analyst services are being provided.
- 69. In view of the aforesaid findings, it is necessary to take urgent preventive action in this matter to prevent ASTAPL/AS from misleading the public, inducing or influencing investors to deal in securities, collecting fees from the public, and engaging in unregistered investment advisory and research analyst activities. Therefore, interim order cum show cause notice is required to be issued against Noticees so that they cease and desist from carrying out such unregistered activities.
- 70. If interim directions cum show cause notice are not issued, many unsuspecting investors may fall prey to the activities of ASTAPL/AS under the assumption that



they are providing registered and regulated investment advisory/ research analyst services.

- 71. Further, considering the large amount of fees collected and the risk that the said Noticees may divert the alleged unlawful gains, directions for the impounding of INR 5,46,16,65,367/- and retention of such quantified alleged illegal gains may be warranted in order to safeguard the interests of the affected investors. Additionally, a direction for disgorgement of INR 6,01,37,96,917/-, which includes INR 5,46,16,65,367/- proposed for impounding, may also be required. Non-interference at this stage would result in irreparable injury to the interests of investors and the securities market.
- 72. ASTAPL/AS and AS have significant presence over the social media platforms. There is a likely chance that being influenced by the social media presence and followership, gullible investors may continue to fall prey to the unregistered investment advisory/ research analyst activities of Noticees.
- 73. At this stage, it is clarified that there would not have been any cause of action if Noticees had been providing educational services. In fact, financial literacy is the need of the hour for long-term growth of the Security Market. There are many entities, who are engaged in this noble profession and are contributing to the growth of the securities markets. Their efforts need to be applauded. However, this case *prima facie* does not appear to be case of providing educational services. This is based on various evidences that have been collected and discussed in this order like, providing stock specific entry/exit points to participants in live market, inducing placing orders as per these recommendations as well as informing them when stop loss triggers. The participants were being handheld in the live trading session. They are also asked to invest part of their capital in specific securities for better returns than FDs. None of these attributes would be seen in a case where pure educational activity is carried out.
- 74. In view of the aforesaid discussions and the fact that Noticees are continuing with the unregistered investment advisory/ research analyst activities makes it imperative to take emergent necessary action to prevent further damage to the



interest of investors that may be caused by the unregistered investment advisory/ research analyst activity of the Noticees, and therefore, the same needs to be stopped immediately by regulatory intervention. It is also essential that an amount of INR 5,46,16,65,367/- is prima facie earned from unregistered investment advisory/ research analyst activities and which is required to be impounded which otherwise could be siphoned off. Further, it is also essential that interest of investors (who have complained as well as other investors who may have been similarly misguided) is protected.

- 75. At this stage, I seek to place reliance on the order of the Hon'ble Securities Appellate Tribunal, passed in the matter of *Amalendu Mukherjee Vs. SEBI* (*Appeal (L) no. 169 of 2020)*, wherein the Hon'ble Tribunal has underscored the necessity of passing impounding orders by *inter alia* observing as:
 - "We are of the opinion that the WTM is empowered under the SEBI Act and the Regulations to pass an ex-parte order in order to protect the interests of securities market and the investors. If such impounding order is not passed, it may result in defeating the ultimate direction of disgorgement if any, as there would be chances of such monies being dissipated by the appellant. ..."
- 76. I observe that the stock market of a country is a barometer of its economic development. It is also an established fact the primary responsibility of a securities market regulator like the SEBI is to protect the interest of investors and in pursuance of the said responsibility, the SEBI has *inter alia* laid down detailed regulations in form of IA/ RA Regulations. India's capital market in the recent times has witnessed tremendous growth, characterized particularly by increasing participation of common public based on investors' confidence. This confidence in the capital market can be sustained largely by ensuring investors protection so that the trust of investor is enhanced. However, facts of the case as narrated above glaringly disclose how the investors' trust has been compromised and how the system is being abused for personal gains by Noticees by devising ways to circumvent the provisions of securities laws.
- 77. The Hon'ble Supreme Court of India, in the matter of *N. Narayanan Vs.***Adjudicating Officer, SEBI [(2013) 12 SCC 152] has inter alia observed as:

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"...We would like to demonstrate on the facts of this case as well as law on the point that market abuse has now become a common practice in the India security market and, if not properly curbed, the same would result in defeating the very object and purpose of SEBI Act which is intended to protect the interests of investors in securities and to promote the development of securities market. Capital market, as already stated, has witnessed tremendous growth in recent times, characterized particularly by the increasing participation of the public. Investors' confidence in capital market can be sustained largely by ensuring investors protection.

Securities Market abuse

Prevention of market abuse and preservation of market integrity is the hallmark of Securities Law. Section 12A read with Regulations 3 and 4 of the Regulations 2003 essentially intended to preserve market integrity and to prevent Market abuse. The object of the SEBI Act is to protect the interest of investors in securities and to promote the development and to regulate the securities market, so as to promote orderly, healthy growth of securities market and to promote investors protection. Securities market is based on free and open access to information, the integrity of the market is predicated on the quality and the manner on which it is made available to market. Market abuse impairs economic growth and erodes investors confidence. Market abuse refers to the use of manipulative and deceptive devices, giving out incorrect or misleading information, so as to encourage investors to jump into conclusions, on wrong premises, which is known to be wrong to the abusers........"

78. The Noticees have collected INR 6,01,37,96,917/- for the period between July 25, 2015 and October 09, 2025 as fees for all the courses provided by it. Out of these funds, SEBI has found evidence of unregistered activity in respect of eight courses which were offered to public from January 01, 2020 to October 09, 2025 and the amount attributable to these eight courses is INR 5,46,16,65,367/-. The Noticees are required to explain why entire amount of INR 6,01,37,96,917/-, which includes not only the courses for which evidences are available but also the other courses



conducted since July 25, 2015 by Noticees, should not be treated as unregistered advisory and research analyst services.

- 79. There is a need to show cause by Noticees as to why entire amount of INR 6,01,37,96,917/- should not be considered as fees collected by the *Noticees* for carrying out unregistered advisory and research analyst services. Though the amount considered for impounding is only INR 5,46,16,65,367/- as directly related to evidences produced, Noticees are required to provide explanation for the entire amount of INR 6,01,37,96,917/-. Noticees are also required to show cause why the amount collected from disgorgement should not be refunded to course participants/investors.
- 80. It may be noted that this order does not seek to stop Noticees from carrying out educational activity but to cease and desist with respect to violations that are narrated in this order. If Noticees are willing to carry out educational activity there is no prohibition but they must abide by relevant regulations. The Noticees cannot give securities specific advice whether directly or indirectly through their trades. They should not give any assurance of return. The Noticees should use only old data for education purpose. As discussed in the earlier part of this order, the contours of educational activity were understood well before the issuance of the 2025 Circular and providing stock specific advice based on past or live data is quite clearly outside the scope of educational activity. The Noticees should not advertise performance of profit of themselves or their participants/investors. It is also clarified that findings in this order are prima facie in nature and Noticees will have full opportunity to provide their defence and prove their innocence. This being prima facie finding should also be viewed in that manner and should not be taken as final verdict against anyone.
- 81. In view of the above, I find that the instant matter makes a compelling case for passing interim directions basis the case made out against Noticees and the balance of convenience lies in favour of passing the order as against abstaining from doing the same. Further, considering the large number of investors and huge amounts involved, irreparable injury would be caused to the investors if the order is not passed.



J. JOINT AND SEVERAL LIABILITY

82. As seen in the preceding paragraphs, the instant matter warrants invocation of power of issuance of interim order, the issue that now needs discussion is who among Noticees would be *prima facie* liable for impounding of ill-gotten gains due to the fraudulent scheme devised by Noticees. Investigation has revealed that, *prima facie*, the funds were collected in the accounts of ASTAPL and AS. While GS was involved in day to day affairs of the company, she was not found to be providing any investment advisory/research analyst services to the course participants. It was primarily AS who played a major role in devising a scheme wherein course participants were lured to trade in specific stocks. Recommendations of buy/sell of specific securities were provided by AS for a consideration in the pretext of imparting education. Considering the material on record, I note that in so far as impounding of the proceeds to the tune of INR 5,46,16,65,367/- is concerned, ASTAPL and AS are jointly and severally liable for the same.

K. ORDER

- 83. In view of the discussion recorded above and being guided by the aforesaid order of the Hon'ble Courts, I am of the view that this is a fit case to exercise powers of passing interim order so as to protect the interest of investors as well as to protect the unlawful/ill-gotten gains, which may be siphoned off beyond regulatory reach. Accordingly, I, in exercise of the powers conferred upon me under sub-section (1) of section 11, clause (b) and (d) of sub-section (4) of section 11, sub-section (1) of section 11B, section 11D read with section 19 of the SEBI Act, 1992 read with clause (b) and (d) of sub-regulation (1) of regulation 11 of PFUTP Regulations, hereby by way of the present *interim* order cum show cause notice, issue the following directions, which shall remain in force until further orders:
 - I. Noticees shall cease and desist from offering unregistered investment advisory and research analyst services from acting as or holding themselves out to be investment advisor/ research analyst. They shall cease to solicit or undertake such activity or any other unregistered or fraudulent activity in the securities market, directly or indirectly, in any



manner whatsoever. The Noticees should not use live data for any purpose. The Noticees should not advertise performance of profits of themselves or their course participants/investors;

- II. If the Noticees intend to carry out educational activities, it should be strictly in compliance with securities laws and without breaching the directions stipulated in sub-paragraph (I) above;
- III. Noticee nos. 1 and 2 are restrained from buying, selling or dealing in securities, either directly or indirectly, in any manner whatsoever until further orders. If Noticee nos. 1 and 2 have any open position in any exchange traded derivative contracts, as on the date of the order, they can close out /square off such open positions within 3 months from the date of order or at the expiry of such contracts, whichever is earlier. Noticee nos. 1 and 2 are permitted to settle the pay-in and pay-out obligations in respect of transactions, if any, which have taken place before the close of trading on the date of this order.
- IV. An amount of INR 5,46,16,65,367/- being the total unlawful gain earned prima facie from the alleged unregistered investment advisory and research analyst business, shall be impounded jointly and severally from the *Noticee* nos. 1 and 2.
- V. Noticee nos. 1 and 2, within 15 days from the date of service of this order, are directed to open fixed deposit accounts either in any Noticees' name or jointly/severally with lien mark in favour of the SEBI and the monies kept therein shall not be released without the permission from the SEBI. The fixed deposit account/s shall be for, the amount of unlawful gains.
- VI. Banks are directed that no debits shall be made, without the permission of the SEBI, in respect of the bank accounts held by *Noticee nos. 1 and 2*, except for the purposes of transfer of funds to the Fixed Deposit Account/s as directed hereinabove. Further, the Depositories are also directed that no debit shall be made, without the permission of the SEBI, in respect of the



demat accounts held by *Noticee nos. 1 and 2*. However, credits, if any, into the accounts may be allowed. Banks and the Depositories are directed to ensure that all the aforesaid directions are strictly enforced. Further, debits in the bank accounts may also be allowed for amounts available in the account in excess of the amount to be impounded. Banks are allowed to debit the accounts for the purpose of complying with this Order.

- VII. The Registrar and Transfer Agents are directed to ensure that, they neither permit any transfer nor redemption of the securities, including Mutual Funds units, held by *Noticee nos. 1 and 2*.
- VIII. Noticee nos. 1 and 2 are directed not to dispose of or alienate any of their assets/properties, till such time the amount of unlawful gain is credited in Fixed Deposit Account/s except with the prior permission of the SEBI.
 - IX. The directions stipulated in sub-paragraphs (III), (VI), (VII) and (VIII) shall cease to apply upon compliance with direction as stipulated in sub-paragraph (V) of this paragraph.
 - X. Noticees are directed to provide a full inventory of all their assets whether movable or immovable, or any interest or investment or charge in any of such assets, including property, details of all their bank accounts, demat accounts, holdings of shares/securities if held in physical form and mutual fund investments and details of companies in which they hold substantial or controlling interest immediately but not later than 7 working days of this Order.
 - XI. Noticees are further directed not to collect any money or fee from the existing course participants on account of investment advisory and research analyst services.
- XII. Noticees are directed to immediately withdraw and remove all websites, advertisements, representations, literatures, videos, brochures, materials, publications, documents, communications, etc. in relation to the



unregistered investment advisory and research analyst services activity, until further orders. The aforesaid information/ data shall continue to be retained by *Noticees* for the purpose of quasi-judicial proceedings.

- 84. The *prima facie* observations/findings contained in this Order are made on the basis of the material available on record. In light of the alleged violations of provisions of the SEBI Act, 1992, the IA Regulations, the RA Regulations and the PFUTP Regulations by *Noticees*, this Order shall be treated as a Show Cause Notice under sub-section (1) of section 11, clause (b) and (d) of sub-section (4) of section 11, sub-section (4A) of section 11, sub-section (1) of section 11B, and sub-section (2) of section 11B, section 11D of the SEBI Act 1992, read with clause (b) and (d) of sub-regulation (1) of regulation 11 of the PFUTP Regulations, read with the SEBI (Procedure for Holding Inquiry and Imposing Penalties) Rules, 2005, calling upon *Noticees* to show cause as to why following directions shall not be passed against them:
 - Direction to disgorge the amount of INR 6,01,37,96,917/- along with interest. The aforesaid amount includes fees collected by the *Noticees* for all the other courses offered:
 - II. Direction to restrain them from accessing the securities market and prohibiting them from buying, selling or otherwise dealing in securities for an appropriate period;
 - III. Direction to restrain from associating themselves with any intermediary registered with the SEBI in any capacity.
 - IV. Directions for imposition of penalty under sub-section (4A) of section 11 and sub-section (2) of section 11B read with section 15EB of the SEBI Act, 1992 for carrying out unregistered investment advisory and research analyst activities;
 - V. Directions for imposition of penalty under sub-section (4A) of section 11 and sub-section (2) of section 11B with section 15HA of the SEBI Act, 1992 for violation of provisions of the PFUTP Regulations; and
 - VI. Direction for refund to course participants/investors.

85. A copy of this Order alongwith copy of the Investigation Report (including its

annexures) shall be served upon Noticees. Noticees may file their replies to the

SEBI within 21 days from the date of receipt of this Order and avail an opportunity

of personal hearing in the matter, if they so desire.

86. This Order is without prejudice to any other action that SEBI may initiate under the

securities laws, as deemed appropriate, against the above mentioned *Noticees*.

87. This Order shall come into force with immediate effect and shall be in force till

further Orders.

88. A copy of this Order shall be forwarded to the Stock Exchanges, Depositories,

Registrar and Transfer Agents and Banks to ensure necessary compliance.

PLACE: MUMBAI

DATE: DECEMBER 04, 2025

KAMLESH CHANDRA VARSHNEY

WHOLE TIME MEMBER

SECURITIES AND EXCHANGE BOARD OF INDIA



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